ए**क माननोय सदस्य** : यह राजनी-तिय हन्या है । . . . (**य्यवधान**)

SHRI S. W. DHABE (Maharashtra): Sir, he has given the concrete cases ... (Interruptions)

MR. DEPUTY CHAIRMAN: It is a State subject. The State Government must be looking into it.

SHRT VISHWAJIT PRITHVIJIT SINGH (Maharashtra): Mr. Deputy Chairman. Sir Mr. Satya Pal Malik has just now made a Special Mention about the World Sikh Conference and explained the gravity of the situation. I have put in a rotice for a Calling Attention discussion and it has been signed by various other Members of the House also. I would like to inform you, Sir that on this subject a notice was put in in the Lok Sabha which has already been accepted, it has been listed. So. I would like request you Sir, to kindly accept and list this as soon as possible. This is a matter of grave national importance, Everybody has been talking for a long time as to where is the foreign hand, what is the foreign hand, let us know the foreign hand. Now we have come to know something concrete. Let us talk about it. We would like to have a proper discussion.

MR. DEPUTY CHAIRMAN: You put in the notice. We will consider. Now, we take up the Bills for consideration

THE INDIAN TELEGRAPH (AMEND-MENT BILL, 1983

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL); Mr. Deputy Chairman, Sir, I beg to move:

"That the Bill further to amend the Indian Telegraph Act, 1885, be taken into consideration."

Sir this short Bill seeks to amend the Indian Telegraph Act of 1885 which was passed on 22nd July, 1885. Those of us

who have a sense of history will appreciate that in the centenary year of the Act, very significant but not controversial amendments are being brought before this House.

Sir, it is common place that society and law lag behind technological developments. The initial response to anything anything unfamiliar is to resist it. have tried in this Bill to make the necessary changes so that the telephone network can work properly with the new technology. Initial resistence is there. Some of the hon. Members know that when Graham Bell introduced telephone and took it to the Western Union Company, the reaction of the company was and it is recorded in the minutes of the meeting of the Board of Directors that this is a device no sensible man will use and therefore not a penny should be invested: The history of telephones also tells us that the reaction of the British cousins of the Americans was more interesting. Their reaction was, why should we have this instrument we have a large number of messenger boys in the secretariat and they can do the job! Nearer home, with a little bit of investigation 1 found that the telephone were first introduced in Dehli at the time of the Delhi Durbar. From that time up to 1923 there was no demand for telephones. Ultimately the Government of India issued a circular to all departments asking them to take telephones. The reaction of the civil servants was exactly the same. They said, we have a large number of chaprasis, why do we want telephones. Things have changed enormously since them. Just to give you an idea....(Interruptions). This will answer another to your pet arguments. When we got Independence in August 1947 in the whole of the country there were only 80,000 telephones. Today Delhi city alone last year we introduced 55,000 telephones That has been progress. When we became independent, there were hardly 500 places in the whole country where telecommunication facilities were available. Today there are 22,000 cities, towns and other places where this facility is available.

Coming to the technical side, in 1947

[Shri V. N. Gadgil]

315

our telephone network had 640 channels and circuits. Sir, when I took over this Ministry first 1 did not frankly understand anything, having no science background. Whenever I asked the why telephones are not working in this exchange, the reply was channels not available. When I asked why these telephones are not working, the reply was circuits are not available. This channels, circuits busines, I did not understand. told them, you will have to teach me. Being a politician the only circuit I knew was the circuit in the circuit house, and the only channel I knew was through proper channel! There has been expansion over the years. The enormous expansion that has taken place since 1947 has created some legal problems. Qualitatively we have changed several types of technology, right from stronger now to the latest electronic digital system.

As soon as we came into power in 1980, my Ministry on its own constituted group of officers to find out whether any legal problems arose in the implementation of our new programme. They communicated this to various general managers of circles. general managers charge of maintenance general managers, in charge of planning. We also held a numher of discussions and finally we went to the law Ministry and ultimately this Bill has been prepared and brought. As I said. at the outset, it is not a controversial Bill and it is not necessary for me to make a detailed speech. But I would like to state only the broad outline of the five or problems we face for which amendments in law are necessary. The first thing is that originally we had only the underground cables and overhead wires. Now we have VHF UHF. Microwave and even the Satellite. Now, for example, under the definitions in the Act the definition 'telegram' is inadequate. And, therefore, it is proposed in the Bill to expand the definition of telegram as well as to the definition of 'tower' 'cabin' etc. Because without this it will be difficult to work. Now the pipelines will come. you want to do some work near pipelines some ingenious lawvers may be correct

if they say that telegram does not include cable, or cable does not include pipe, so how can you do it?

So, we are trying to anticipate what legal difficulties may be created, and therefore, additional amendments are proposed.

Of course, one can stretch-the judges can stretch .. but it depends on the court. If you permit me I will cite ១៣ instance. While practising iπ High Court, a sugarcane grower filed a writ petition and the question for consideration was, what is the meaning of the term vegetable under the Sales Tax Act, It came before two distinguished judges of the Bombay High Court; lawyers on this side and lawyers on that sides argued . and argued for a fortnight; dictionaries were quoted; authorities were cited. cedents were enumerated and the two distinguished judges of Bombay High Court solemnly declared that sugarcane is vegetable. So, we do not want that it should be stretched; let us make it clearer what telegram means, what a cable mean; and what a tower means. Therefore the proposed amendment is about the definition.

The second problem which we have faced is about some agitations. Agitations are legitimate in a democracy. I accept. But unfortunately what happens is, the first favourit target is the transport, the buses and the second is the poor post-office or the telegraph office. So, we are making a provision that anybody doing the illegal act of damaging or destroying telephone exchange will be liable for punishment.

The third problem, according to OIIT officers, is that although there is rulemaking power it is not very clear when you can issue a licence and under what conditions. When you can revoke and all that. I have myself been Chairman of the Committee on Subordinate Legislation of the Rajya Sabha for two years and I hold the view, which the Committee also held, and rightly, that power should not be sought to be derived from the rule: it should be made clearer. Therefore, we are making it clear in this amendment and that under the rules, when a licence for telephone or wireless can be issued and what would be the

it can be revoked, what is the procedure and such matters.

The other problem is, as I mentioned, sometime our exchanges and our buildings are disfigured by some people unauthorisedly. And I can claim with some pride that some of the best buildings, from architectural point of view, are the post office and telegraph office buildings. Take the Bangalore building; it is in tune with the surrounding architecture, in marble. Suppose, somebody tomorrow disfigures it. It will not only be an offence to the aesthetic sense of ours but also against the social values. Therefore, we are providing for penalty for such disfiguring of the building.

Last, and perhaps the most important, is there is a mischief in some exchanges and that mischief is of diversion of lines There are some bad elements among the employees, as in all professions and all walks of life, who seek to divert the lines so that a call originating from me is made to appear as originating, say from Patil's house, or the meter is stopped so that free call is given and nothing charged. When I went through the Act I found that there is no specific provision to deal with this, and by stretching it little you can bring it within the ambit of section 21. But the punishment will be only Rs. 50. So we are adding a new section to say that diversion of lines will be a cognizable offence and the punishment will be 3 years. We hope that it will act as a deterrent; it will benefit the subscriber, as well as the Government which loses large amount of revenue.

Rest of the amendments are mostly consequential in nature and, therefore, I will not dilate on them. I will put it in one sentence that this Bill reflects the response of law to technological deveolpments and therefore, with these few words, I command that the House do take it into consideration.

MR. DEPUTY CHAIRMAN: There is an amendment by Shri Ramakrishnan.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Sir, I move:

"That the Bill further to amend the Indian Telegraph Act, 1885, be referred to a Select Committee of the Rajya Sabha consisting of the following members namely:—

- 1, Shri Dipen Ghosh
- 2. Shri R. Mohanarangam
- 3. Shri S. W. Dhabe
- 4. Shri Lal K. Advani
- 5. Shri V. Gopalsamy
- 6. Shri K. Ramamurthy
- 7. Shri Ramanand Yaday
- 8. Shri B. Satyanarayan Reddy
- 9. Shri Kalyan Roy
- 10. Shri M. Kalyanasundaram
- 11. Shri R. Ramakrishnan

With instructions to report by the first week the next Session."

MR. DEPUTY CHAIRMAN: The Motion for consideration and the amendment are now open for discussion. We have two hours for this Bill. Shri Sukomal Sen.

SHRI SUKOMAL SEN (West Bengal): Sir, I have carefully listened to the hon. Minister, while introducing the Bill. He has said about the first introduction of the telegraph and telephone system during the Delhi Durbar and he also said that the Act was first enacted in 1885. My impression about the telegraph and telephone system is this that perhaps, in 1984, after hundred years of enactment of this original Act, we have almost gone back to the Delhi Durbar and to the period when this Act was initially enacted.

[The Vice-Chairman (Shri Syed Ahmed Ali, in the Chair]

Sir, the telephone service in this country, everybody will agree, is in a shambles, Even in regard to telegrams, Ordinary telegrams when it will reach the destination, nobody knows. In regard to urgent telegrams, if one sends it, one is not sure, there is no guarantee that it will reach in time. In regard to telephones, it is simply horrible. Sometimes, the telephones remain dead, not for a day or two, but for weeks

[Shri Sukomel Sen]

together. But the subscriber has to pay the rent as usual.

SHRI SANKAR PRASAD MITRA (West Bengal): For months.

SHRI SUKOMAL SEN: For several months also. Then, there are wrong connections and other faults are aslo there in the telephone system. There is no system in the telephone department to improve these things to rectify all these faults and defects. The people in the country, subscribers hoped that a Bill will brought forward which will try to improve the telegraph service and the telephone system and that Government will take measures, stringent measures and methods, to improve the telephone service. But instead of this, our hon. Minister has now come up with a Bill, which has actually nothing to do with the improvement of the telephone service. The hon. Minister has said that this Bill is in response to law, he also said it is in response to technological development. What technological development and what response to it, I do not understand. In other countries which call, to a certain extent, developed we have seen how fast and how efficient the telecommunication service is. For a civilised society, for the development of society and its industry and economy, a fast and accurate telecommunication service is a must. But ours is a different case. I am disappointed that the hon. Minister has come up with a Bill which has actually nothing to do with the improvement the service. I am disappointed that Ministry has not thought it fit to forward a Bill for improvement of telephone service or to take some administrative measures, or certain measures to develop it. On the contrary, they have come up with a Bill which is actually designed against the employees who are working in the telephone and telegraph departments, against the union movement and also against the general democratic movement. I will show it one by one.

About the provisions of this Bill, it is seen that penalties and punishment have been made more stringent. If this Bill is not considered in an isolated manner, if

this Bill is considered in an overall manhow the Government is functioning and how the other Bills are coming up you will find that the Government of India now a days, is trying to arm itself with more and more draconian powers, extraordinary powers. One one, they are coming up with either Ordinances or with amendments to existing Bills, which will give them draconian powers to deal with mass movements in the country, to deal with agitations by various sections of the people on different issues. Actually this Bill is designed to arm the Government with more draconian powers so that they can deal with certain situations. I feel Sir, the offences which could be dealt with by the other laws of the land, like the Indian Penal Code or the Criminal Procedure Code, these offences will how be dealt with by this Bill in a more stringent way. I will give exampels. Amendment has been made in section 24 making punishment more stringent. In place of one year imprisonment they have substitued 3 years of imprisonment for tempering with telephones. Ifany tempering is done by some elements in the telephone lines to get the message to learn the message, he will be runished by three years of imprisonment instead of one year's imprisonment. Here I like to ask the Government when Government itself makes some arrangement for tempering with the phones of the political leaders who are in the opposition, when they tap the telephones of the opposition leaders and the opposition Members of the Parliament, has any punishment been prescribed for that? If the telephone service of the opposition leaders or of any opposition trade union leaders or of political leaders is tapped by Government by some mechanism, what is the punishment for that? This thing is going on very freely. Every one of us knows that, how the telephones of the opposition Members, of the leaders of the trade unions and other political parties are tapped how the messages are conveyed to the Government by tapping of the telephones

Then I will come to section 27A. The provision made under Section 27A is all

[Shri Sukomal Sen]

right. I agree with it. But when you come to Section 27B, it has no connection with the diversion of lines which is criminally done by some people. Section 27B(2) in the Bill says:

"If any person maliciously defaces, disfigures or otherwise destroys any sign board or any equipment in a telegraph office, or office, he shall be punished with fine which may extend to two hundred rupees."

Our Minister has talked about the achitectural values of telegraph office and other places. We have examples and instances when we have found that the employees of the trade unions, when they have gone in agitation have put up some posters on the walls of the telegraph office and they have been punished for that. So, it is not the question of architectural value. Everyone to us in the country knows the architectural value of the important places of the monuments, whether they are telegraph buildings or historical buildings or other such places. But we have instances when trade union people and other talagraph employees have been punished when they have put up some posters or when they have written some slogans or some of their demands on the walls of the telegraph offices. They were punished they were proceeded against. Therefore, thus is directly meant against the employees who are in the telegraph and telephone services.

Coming to the amendment made in section 28, the original section 28 of the Act says, I quote;

"If any telegraph office, or any person not being a telegraph officer but having official duties connected with any office which is used as a telegraph office is guilty of any act of drunkenness, carelescriess or other misconduct..."

Now the Government in this Bill has added the words "wilful slackness, obstructions," after the word "carelessness". In this connection, Sir, we know it very well that go-slow is a legitimate part of the trade union movement. I feel that for suppressing the trade union movement for punishing the employees who adopt go-slow

tractic they have inserted these words. 'wilful slackness, obstruction'. After the Bill is passed, all the go-slow tractics of the trade unions of the telegraph and telephone employees will be dealt with under this provision of this Bill and they will be punished by severe penalty of imprisonment for three years instead of three months as was the case in the original Act. Then I give another example. If you see section 32A, you find that arbitrary powers have been conferred on the investigation officer. I do not want to waste the time of the House but if you read clause 32(a) and other sub-clauses, you find that any gazetted officer of the Central Government authorised by a general or special order for investigating into any suspected case of commission of a cognizable offence has been given sweeping powers to interrogate people to collect information, to compel people to give information. In this way these Government officials have been given extraordinary powers sweeping powers to deal with their employees.

Then we find that in another way the employees have been made a target in this Bill. There is another clause which says that any person required to furnish any information or to produce any telegraph apparatus, registers, records or other documents to an officer authorised section (2) shall be bound to do so within the meaning of sections 175 and 176 of the IPC. Here also the language is that any person can be compelled to give imformation. It means the whole drafting of the Bill has been done in such a way as to arm the Government with extraordinary and sweeping powers to deal with all sorts of agitations outside the telephone services and inside the telephone services. So it is against the trade union movement and the employees. It is against democratic and other agitations of masses and this Bill has nothing to with improving the telephone services or improving the telegraph services. So I am very sorry I have no other option but to oppose this Bill wholeheartedly.

श्री महेन्द्र मोहन मिश्र (विहार) : उपसभाध्यक्ष महोदय, मैं विधेयक का

[श्री महन्द्र मोहन मिश्र]

जो ग्रभी इस सदन में ग्राया है, उसका ह्रं तहेदिल से समर्थन करता सिलसिले में हमारे माननीय मंत्री जी ने, इस विधेयक के लाने के पूर्व जो कठिनाई थी, उसका जिक्र किया इस सिलसिले में मैं यह बताना चाहता हुं कि मैं ग्रभी ग्रमेरिका ग्रोपन हार्ट सर्जरी कराने गया था तो मुझे वहां टेलीकोन संचार व्यवस्था को देखने का मौका मिला । जब मैं ग्रापरेशन के लिये जा रहा था तो मुझे अपने बैंड पर से ही पटना, मुजफ्फरपुर, बंगलौर, दिल्ली ग्रपने लड़के से, भाभियों से. पिता जी से बात करने का मौका मिला। मैंने सोचा कि देखो संचार सेवा इन देशों में कितनी सुविधापूर्वक है । स्रापने कहा कि 1947 में कुल 80 हजार ही हमारे देश में टेलीफोन थे ग्रौर गत साल 1983 में 55 हजार टेलीफोन की व्यवस्था प्रदान की । मैं निश्चित तौर पर यह कह सकता हूं कि बहुत सोच समझ कर मंत्री जी इस विधेयक को सदन में लाये हैं । एडवांस टेक्नो-लोजी के बढ़ने से निरन्तर इसमें प्रगति हो रही है ग्रौर इससे इनको कठिनाई होती है । इस संचार सेवा को किस तरह से हम लोगों में प्रिय बना सकें इस कारण बह यह बिल लाये हैं। श्रापने कहा कि बसों में लोग चलते हैं लेकिन बहुत से लोग बिना टिकट सफर करते हैं, रेलों में बिना टिकट सफर करते हैं । हम उन्हें पकड़ कर फाइन कर सकते हैं । लेकिन जो हमारी संवार सेवाओं में दूरुपयोग करते हैं, चोरी करते हैं उनको पकड़ने का श्रौर सजा देने का कोई साधन नहीं है, कोई कानुन नहीं है जिसके जिरये से उनको पकड़ सकों और मजा दे सकों । हमारे भाई ने कहा एम्पताइज के खिलाफ, उनके

खिलाफ यह बिल लाया गया है, ऐसी बात नहीं है । हमारी सुविधा किस तरह से बढ़े, इस उद्देश्य से सदन में यह बिल लाये हैं इसलिये मैं मंत्री जी का शुक्रगुजार हूं ।

दो-तीन बातें श्रौर कहना चाहता हूं । मैं सन् 1983 में श्रमेरिका में था तो उस समय वहां वर्ल्ड कम्युनिकेशन ईयर मनाया गया था । उस समय निर्णय हुग्रा था, सरकार को कहा गया था कि इसकी सुविधा को वढ़ाने के लिये जितने श्रच्छे कदम उठा सकते हैं, उठाने चाहियें ।

उपसभाध्यक्ष महोदय, मैं यह कहना चाहता हूं कि देश में प्रगति तभी होगी जब यहां पर जो यातायात को सुविधाएं हैं, संचार की सुविधाएं हैं, उनमें प्रगति हो। इनमें प्रगति होने से निश्चित रूप से देश में प्रगति होगी। उसी के अनुरूप हमारी प्रधान मंत्री ने सन् 1983 में वर्ल्ड कम्युनिकेसन्स ईयर में दो-तीन महत्व-पूर्ण निर्णय लिये। उन्होंने निर्णय लिया कि हमारे जितने भी मेजर एक्सचेंज सीटीज में हैं उनको इलेक्ट्रानिक्स एक्सचेंज में बदला जाय ताकि जितनी भी काल्स होती हैं वे भ्रायानी से मिल सकें भ्रोर उनमें किसी प्रकार की खराबी न होने पाये। जहां तक मुझे जानकारी है, दिल्ली में दो-चार इस प्रकार के एक्सचेंज उपयोग में स्नाने लगेंगे। दूसरा निर्णय उन्होंने यह लिया कि इन एक्सचेंजों में जितनी भी इक्त्रोपमेन्ट्स, पार्ट-पूर्जे लगेगे वे सब हमारे देश में ही बनेंगे, वे इंडिजिनस होंगे। श्रमी तक हमारा अनुभव यह रहा है कि अगर श्रोजार बाहर से मंगाये जाते हैं तो उनमें खराबी स्राने पर उनको ठीक करने में काफी समय लग जाता है। लेकिन ग्रब हमारे प्रधान भंवी ने जो यह निर्णय लिया कि इन भ्रौजारों का निर्माण

देश में किया जाएगा, इससे स्रासानी से किसी भी खराबी को दूर किया जा सकता है। इस मिजसिले में स्रापने गौडा में एक प्रोजेक्ट लगाई है। इससे ऋग्सानी से उन्पूर्जों को रिप्लेस किया जा सकता है जो खराव हो जाएंगे।

सन् 1947 में पहले हमारे देश में बहुत कम टेलीफौन थे। बड़े-बड़े शहरों में भी कुछ ही लोगों के पास, 15-20 लोगों के पास टेलीफोन या रेडियो हुग्रा करते थे। वे एक लक्जरी माने जाते थे श्राज समय की प्रगति ने यह स्विधा जरूरी कर दी है। इस दिशा में का तेजी से विकास हम्रा है। इस दिशा में जो प्रगति हुई है यह हमारी पार्टी की देन है। यह बात जरुर है कि इसमें कुछ खामियां भी हैं स्रौर उन खामियों की तरफ हम मंत्री महोदय का ध्यान भी आकर्षित करते रहते हैं । लेकिन संचार काम जितना भी इन्फ्रास्ट्क्चर देश में पैदा हुआ है उनसे हमारे देश की प्रगति हो हुई है।

म्राज स्थिति यह है कि म्रगर हम मुजफुफरपूर में या बिहार के किसी क्षेत्र से या बिहार के उस इलाके से जहां से हुक्मदेव नारायण हमारे श्री आते हैं, वहां से हम विवेन्द्रम या महुराई, बंगलीर, बम्बई ग्रादि किसी भी स्थान पर बात करना चाहते हैं तो बात कर सकते हैं। दिल्ली से दुनिया के किसी भी कौने में बात की जा सकती है। स्रभी क्छ दिन पहले ग्रापने ग्रास्ट्रेलिया ग्रौर प्ररब देणों के साथ संचार संबंध स्थापित किये है। ऐसी स्थिति में मैं समझता ह कि हमारे देश ने संचार के क्षेत्र में काफी प्रगति की है। मैं मंत्री महोदय का ध्यान इस तरफ भी दिलाना चाहता हं कि क्रापने रिसर्च टीमें बनाई हैं श्रौर उनकी अनुशंसा को भ्रापने कान्**नी** कृप भी दिया है, लेकिन अभी देखने में

यह म्राता है कि टेलीफोन में कई बार वन वे ट्रैंफिक चलता है। मान लीजिये, उपसभाध्यक्ष महोदय, मैं म्रापसे बात कर रहा हूं तो म्रापकी बात तो मुझे सुनाई देगो, लेकिन मेरी बात भ्रापको सुनाई नहीं देगी। इसलिए मैं चाहता हूं कि यह जो वन वे ट्रैंफिक है, जो एक तरफ की लाइन खराब रहती है उसकी तरफ म्राप ध्यान देने की मुपा करें।

दूसरी बात मैं यह कहना चाहता हूं कि सन् 1982 में मैं इस सदन का सदस्य था। स्रापको यह मुनकर स्राक्चर्य होगा कि उस साल हमारा एक बार बिल 26 हजार रुपयों का ग्रागया। नौ महीने तक हमको वेतन नहीं मिला। उस वक्त हमारे श्री स्टीफन साहब संचार मंत्री थे। मैंने उनको लिखा कि मैं एक गरीब सांसद् हं। ग्रगर सुवह भ शाम तक टेलीफोन चलता रहे तो भी इतना विल नहीं ग्रा सकता है। हमतो ग्राधे समय बिहार में रहते हैं। उसके बाद सात महीने के 6-7 हजार रुपये हमें मिले, बाकी रुपये काट लिये गये। उसके वाद हमने अपना एस० टी० डी० काट दिया। पिछले महीने हमारा 15 सौ काल का विल ग्राया है। ये भी लोकल काल्स हैं।

श्री रामानन्द यादव (बिहा) : मैं टेलीफोन की चाबी जेंब में लिये फिरता हूं, फिर भी मेरा एक हजार का बिल आया है।

श्री महेन्द्र मीहन मिश्र : श्रीमान एक बात मैं यह भी कहना चाहता हूं कि जहां श्रापने शहरों में सुविधाएं दी हैं वहां देहातों में भी सुविधाएं देने की जरूरत है। श्रापने पांच किलोगीटर पर संचार सुविधा देन की बात कहीं है।

[श्री महेन्द्र मोहन मिश्र]

ताकि देहातों में भी इसको कर सकें। इसको करने के लिये, जैसी कि मुझे जानकारी है, 1990 तक सारे भारतवर्ष में ग्राप एक नेट वर्क बना देंगे। भारत गांवों का देश है, ऋधिकांश लोग गांतों में रहते हैं, किसानों का देश है, इससे उनको भी यह सुविधा प्राप्त होगी। ग्रापने इसमें जो चोरी है उसको ग्राफेन्स ताकि पुलिस उसकी ग्रासानी से पकड़ सके ग्रौर एकजीक्य्टिव मजिस्ट्रेट सजा दे राके। जो इस तरह की चौरी करता है वह हमारे समाज केसाथ, हमारे एवसचेकर के साथ विश्वासघात करत। है उसका दुरुपयोग करता है । मैं महोदय का इस बात के लिये णुक्रगुजार हूं कि उन्होंने इसमें चोरी करने वाले लोगों को, गलत काम करने वालों को कैंद की सजा तथा फाइन की सजा का प्रावधान किया है, यह एक सही कदम है और मैं इसका समर्थन करता हुं।

ग्रब में मंत्री जी से मुजफ्फरपुर, जो नार्थ बिहार का एक्सचेंज है उसके बारे म कहना च।हंगा। ग्राप वहां की फिगर उठाकर देंखें। इन क्षेत्रों में, यह बात ठीक है कि बिजली की कमी के कारण कुछ सीमा तक इन एक्सचेंजों का चलना मुश्किल हो गया है। लेकिन ग्रापकी ग्रोर से जनरेटर्स का प्रबंध किया गया है लेकिन यह बड़े दुख की बात है कि कहीं कही वहां के कर्मचारी जनरेटर्स नहीं चला पाने हैं ग्रौर वे बेकार पड़े हुए हैं। नतीजा वया होता है कि नम्बर स्राफ मुज**फ्**फरनगर डिवीजन प्राना डिवोजन है, बहुत कम हो पाती हैं। ग्राप जांच करवाइये कि 24 घंटों के ग्रंदर वहां जो फाल्ट होते हैं उनकी कितनी रेपेयर होती है। कितने ट्रंक काल ग्राते हैं तो कितने मच्योर होते । मैं जब ग्रपने

क्षेत्र में जाता हू तो मैं एस० डी० श्री० (टेलीफोन) को कहत। हूं कि मैं यहां ग्रा गया हु जरा ख्याल रिख्ये तो वे उसमें सुधार कर देदे हैं । श्रीमन्, मैं तो एक सांसद हूं लेकिन जो एक स्नाम न।गरिक को परेशानी होती है उसको देखते हुए मंत्री जी से निवेदन करना चाहता हूं कि वहां अधिकांश टेलीफोन ग्राउट ग्राफ **ब्रा**र्डर है । ज्यादातर टेलीफोन ठीक काम नही करते । श्रीमन, हम प्रगति की श्रोर बढ रहे हैतो ग्राप इस परविचार कि कैसे इसको दुरुस्त किया जा सकता है, इसको म्राप देखें। इन शब्दों के साथ मैं मंत्री महोदय को जानता हूं, वे एक कर्मठ श्रौर निष्ठावान व्यक्ति है। मैं उनसे कहना चाहता हु कि इमर्जेंसी के जमाने मे जब गाडी म्राती थी तो लोग उसमे ग्रपनी घडी मिलाया करते लेकिन उस वक्त भी एस०टी०डी० मे स्धार नहीं स्नासका। मैं मानता हूं कि श्रीमती इंदिरा गांधी के नेतत्व में, उनके मार्ग दर्भन में ग्रीर ग्रापकी तत्परता से इस दिशा में जो प्रयास चल रहे हैं वह सफल होंगे ग्रौर निश्चित और पर यह लोगों को ग्रन्छी तरह उपलब्ध होगी। महोदय, टेलीफोन के चार्ज भी बढ़ रहे हैं ग्रौर इम्पल।ईज की संख्य। बढ़ रही हैं। एक टेलीफोन ग्रापरेटर को जितने काल करने पडते है भ्रौसत मृश्किल से 15 पड़ता है अयोंकि इम्प्लाईज की संख्या बढ़ गई है। ट्रेड युनियन के लोग इसके लिये लड़ते हैं। पहले जब वे 150 काल के करीब करते थे प्रब 14-15 काल करते हैं। हम भी च।हते हैं कि जो लोग नौकरी पर हैं उनकी सर्विस कंडीशन ग्रच्छो हो लेकिन जो लेबर मवमेंट में काम करते वाले लोग हैं उनका भी यह दायित्य है, उनको यह भी मोचनः च हिए कि समाज के प्रति उनका एक उत्तरदायित्व है, देश के प्रति उनका एक दायित्व है।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता है।

RAMAKRISHNAN: Mr. SHRI R. Vice-Chairman, Sir, this Bill by itself is a very innocuous one, and it is quite welcome. As the hon. Minister himself has stated, it is the response of the law to the various recommendations made by the committee of officers. I wholeheartedly support this Bill not only because certain changes to it seeks to make facilitate better working of the Telephone Department but also because the Minister has brought forward his Bill in this House, which will give us an opportunity to discuss the functioning of his Ministry, which we did not get for the last two or three years.

Sir, my task is made more difficult because this is one of the few departments, which is headed by a very efficient Minister and an able Deputy. I am not flattering Mr. Gadgil because he is a friend of mine. But my task is more difficult because I want to criticise the Department in whatever measure. But I hope he will take this as constructive criticism.

SHRI V. N. GADGIL: Welcome.

SHRI R. RAMAKRISHNAN: Sir, 1 will start with a joke. But I hope that the whole thing would not become a joke. Recently, I saw a cartoon in which a person was making a phone call and suddenly he fainted. Somebody wanted and asked what 'had happened. They said that he had got the correct number on the first dialling. So, this is the sort of experience which one gets when one talks about the telephone.

Today, Sir, a country's development is judged not merely by the industrial and other progress which it makes, not merely by the number of persons living above or below the poverty-line but also the all-round development is judged by the advancement which it has got in the field of communication. Today with advancing technology when the pace is so fast that every minute something or the other becomes obsolete, it is rather

independence, have not got a infrastructure as far as communications We are still having the are concerned. outdated Strowger and the crossbar equipment which we bought at handme-down. I do not know the reasons behind it. Anyway, it is fortunate that we are going in for electronic and digital and other things. What pains me is that this country has lost a lot of foreign exchange I can give you one crete experience, that 'a multinational. the Singer sewing machine company, has shifted its Asia and regional headquarters from Delhi to Bangkok. only reason why it shifted the Vice-President's office to Bangkok is that the communication facilities within this country and to other countries from this country were so bad, so much so that nearly 4 to 5 lakhs of rupees which was coming in as valuable foreign exchange were lost for us apart from the employment opportunities it provides for several locals. But that is just an example I am saving you.

Before taking up the two departments which are in this Ministry, this concerns only the Telegraph Department. I would like to say, one of best things they did when they came to power was the setting up of the H.C. Sarin Committed its report. But, Sir, I do not know many other committees, went into detail, submitted periodical reports and made as many a 434 recommendations, It is well over two years since the Committee submitted its report. But Sir, I do not know what the stage is at which the Government is considering this, whether it has 'accepted all the recommendations or rejected some of the recommendations or the major ones are under process. Here I would like to ask the Minister whether one of the important recommendations made by his Committee, namely, the P. and T. Department bifurcating into two departments under two separate Secretaries and having two separate boards, is being considered or not. This will enable the Government to function in the most effective and efficient manner, and I commend this to the hon. Minister.

Sir, on the 21st of April, 1984 the Minister, while addressing a Press con[Shri R. Ramakrishnan]

ference, said that the national Communication policy is under process and it is under finalisation stage and it will be presented before this session of Parliament. I would like to request him on this occasion to see that this national communication policy is placed before the House during this session so that we can consider it in detail. On this occasion, Sir, I congratulate the Government of India and particularly in the Department of Electronics when Mr. Sanjeevi Rao the other day mentioned in the telecommunication policy the private sector would be allowed to manufacture telephone equipment. This is one step by which the strictness of the Industrial Policy Resolution of 1956 has not been adhered to, and this is a and I hope welcome step, that the Government will initiate steps to see that some of the big houses come formanufacure the ward to equipment in the private sector.

Sir, I will only make a passing reference to the Postal Department which is more efficient of the two departments. But it is also the Department which incurs the most losses Actualy, Sir, the Telephone Department has got a working expenditure of about Rs. 855 crores has result in a surplus of Rs. 440 crores during the last year according to the figures I have. And this Rs. 440 crores plus something more goes to the postal department. This, of course, is more efficient. Our country has come in for commendation as far as the postal services are concerned. There are as many as 1,45,000 post offices all over the country, crores letters, 17 crores telegrams, 15 crores money orders, 12 crores registered letters are being delivered every day. About nearly 9 lakh people are employed in the P and T department. I think this is the second most important department and employs a large number of people which is next to the Railways. They are doing this in a fairly efficient manner. But unfortunately the subsidies etc., involved in postcards and so many other things are so much that this department is in the red. So, once you bifurcate these two departments, you will know how you can gear up your

economy. Sir, on this account I will be failing in my duty, if I do not congratulate the Hon'ble Minister and his officials for recommending a massive of Rs. 12,000 to Rs. 13,000 amount crores investment during the Seventh Five Year Plan with a foreign exchange involvement of Rs. 1,850 crores should completely make everything new. I hope that the Prime Minister and the Planning Commission will approve of this. I do not know what will be constraint of funds.

I am sure the Hon'ble Minister who is quite energetic must press for this so that by 1990 the Posta1 Department would become efficient. Sir, one thing which strikes me as singularly good is both the Minister who is out-spoken as well as the Bill itself in the main objects accepts certain reasons Speaking at a meeting of P and T Week, observed Shri Gadgil among other things I quote: "We are acutelly of the fact that the quality of the service particularly the telephone system being provided is anything but satisfactory". Sir, I salute him for coming out with such a bold statement. Though he is a Minister the reason why he gets away is so conscious of the fact that he tries at least to make an honest effort to see that certain things are made right unlike certain others who are now dead and gone-of the dead speak nothing but good. But I would only like to say to that the main objects and reasons the Bill itself realises for the first time, so many Members here are speaking about the inflated STD calls. Once I was a victim of inflated STD calls. The matter is pending before the Hon'ble Minister. But it is not right forum for me now to ventilate my grievances. Although I locked my room an inflated STD bill has received by me from the Telephone Department. But anyway now he says in the Statement of Objects and reasons sub-para 3 of para 2: "Of late, unauthorised diversion and use of subscribers, telegraph lines for making trunk and STD calls is causing severe loss and bona-fide subscibers damage to both and the department". Here is a conscious acceptance of a fact which we all

know and I am sure after due investigation not only for the Members of Parlianment but also for the numerous subscribers who have been put to great loss by the faulty metering and unauthorised defects, justice will be rendered.

Now, Sir, coming to some of the points about the Telephone Department. itself, no doubt we have made a giant leap from 1947 when there were 83,000 telephones. But now we are having over 2.5 million telephones in the country today. You are also having ambitious plans in the rural areas that at least within 5 K.M. there shoud be a telephone which I hope will work. But. Sir, if you consider ourselves with foreign countries, the number in terms of percentage, the number of telephones in rural areas is 0.4 per cent, 3 per cent in the cities and about 100 per cent in advanced places as compared to a density of 164 per cent in spread out areas—in foreign countries of over 200 per cent density in important places both in the West and the East. So, this is the comparative figure which I can give the Hon'ble Minister. So, our country should really go a long way to see that every subscriber gets a telephone at least within a reasonable time. Becr. use today waiting list is over 5 lakh and by 1990 it is expected to go up to 10 lakhs and with the fast growing demand and business you can imagine how it will be. Sir, there is one thing about the telephones. My friend, Dr. D'Souza is not here; he is always against multinational pharmaceutical firms. But Dr. Najma Heptulla is there; she has also intimate knowledge about multinational pharmaceutical firms. I have a great doubt whether the multinational pharmaceutical concerns are hand in glove with the telephone department people because the surest way for a person to get a headache or to develop emotional instability is to go to the telephone and make a call so that they will be able to promote products like Aspirin and Saridon or later on if they have to go in for depressants or tranquillizers. I do know. But I have such a suspicion and I hope the Minister will ally it.

Another thing about the working of the telephone department is the recovery of dues from the subscribers. I think I will be carrying coal to New Castle if I tell the Minister that the telephone dues from the Central Government in 1980-81 was Rs. 8.77 crores in 1981-82 Rs. 12.76 crores and in 1982-83 Rs. 44.39 crores. These are dues which have not been collec_ ted. I do not know why you did not collect them: is is collection by wing from the other wing of your own Government. The dues from the Governments were crores in 1980-81, Rs. 2.47 crores in 1981-82 and Rs. 9 crores in 1982-83. I do not know what is the difficulty in collecting your dues from the various State Governments. Now comes the saddest part—the dues from private subscribers, In 1980-81 they were Rs. 1.65 crores, in 1981-82 Rs. 2.66 crores and in 1982-83, Rs. 6.14 crores, All these dues go on mounting. I have given the figures from the Minister's own reply to a question in the Lok Sabha. And these bills are going on mounting. What is the reason for the non-recovery of these dues? This is a matter which has got to be gone into in great detail.

Sir, now I come to one or two important points regarding the functioning the telephone department. One is that the Government has got to take an early decision about the use of cordless telephones. I think that the several pros and cons are being considered in the department itself and I am given to understand that the Minister himself is in favour of making its use legal. You know both in and elsewhere, a lot of VIPs, businessmen and other people, who have either brought one or smuggled in one or bought from Palika Bazar and othr places, are using these cordless telephones. So why not make this a legal thing by taking an early decision on this? Secondly, one of the persons connected with the Bank, a Swiss economist called Dr. Walter H. Rambousch has said in an article that the World Bank and the International Development Association have advanced more than 700 million dollars in the last few years to over 40 countries for loans in relation to communications. I am sure

[Shri R, Ramakrishnan]

that this is going to be a much amount in the years to come. Why not we take advantage of this for improving our telephone system?

Sir, apart from these, there is only other matter which I would like to mention and that is about the functioning of the telephone system in the State of Tamil Nadu and particularly in Madras where I come. The Sarin Committee 1981 observed that as compared to Bombay, Calcutta and Delhi, Madras was the best. But I wish the Sarin Committee or some other committee appointed under Mr. Kohra or anybody in your ment is asked now to go and see how the telephone system is now working in Madras. Once I felt very sorry to go to Calcutta because I could not make a call to the mext room. But in the last one year, the telephone system in Madras has become so bad, so deplorable that you cannot describe it. The number of wrong calls that come from every telephone or go into every telephone is something fantastic. And they have established two new exchanges and they are going to have one electronic exchange. Secondly Sir, I do Minister has been not know why the Advisory sleeping over the Telephone to be of Committee which is supposed help to the department. For the last more than one year, there is no Telephone Advisory Committee in Madras, so much so so that many subscribers phone the members of the erstwhile committee and tell them: "What are you doing? You are all Advisory of the Telephone members Committee Why don't you do something?" There are telephones which do not work for two or three or four days together The Estimates Committee Parliament had made a recommendation that if a telephone did not work for certain period, a rebate should be given. I do not know at what stage of acceptance or consideration this recommendation as Tamil is in the department. As far and in Madras in Nadu is concerned, particular the telephone system has become very bad. I invite the Minister to go incognito to Madras to any one of the residences and try to make a call and see what happens. Please do something to tone up the Telephone Department as far as Madras and Tamil Nadu are concerned because the infrastructure and the technicians there are quite good; they suddenly go wrong in a day. Something has got to be done on a war-footing.

Finally, I would like to inform the Minister and the Bill itself speaks of unauthorised diversion. There are a number of gangsters, particualy those who are connected with horse-racing in which amount of betting involved is in crores of rupees, particularly in Bombay. The Minister perhaps himself would like to make an investigation or I can tell him separately about those persons because I do not want to bring them on record here-they have a parallel telephone system working for them. There is a hotline between one horse-race and another horse-race elsewhere and they are also able to switch on and off the commentary. And they speak your P&T phone for hours and without paying even as much as Rs. 100 or Rs. 200. How they are able to enjoy these special concessions it is for you to look into. This must have already come to the knowledge of the Minister. I hope that under the energetic and dynamic Mr. Gadgil the Telephone Department will do well.

One final thing before I conclude and it is about the consumer and civic awareness. The consumer and civic awareness of the whole thing has gone up to a great detail. I would request the Minister not merely to end with these amendments to Indian the Telegraph Act. The Telegraph Act is a century old and it contains very many obsolete references to railway companies which no longer exist. Section 6 of the Act refers to a railway company. also needs amendment. Similarly there are other obsolete references here and Thanks to the consumer awareness and the several petitions filed in the High Court of Bombay, in the Supreme Court here, and so on, certain rules of Rule 443 yours also are very obsolete. of the Rules says that a telephone be disconnected without prior notice

a bill is not paid on or before the due date. But again Rule 421 requires the Divisional Engineer to give notice before disconnecting. These just the anomalies which I can point out straightway. Similarly, Section 412-for the benefit of most subscribers 1 point out-requires the Divisional Engineer to maintain the instrument in good working order. One of the subscribers filed a petition in the Bombay High! He said he was asking for da-Court. mages at the rate of Rs. 500 a because the Divisional Engineering is not adhering to this rule. I hope the Judge gives him a good verdict.

With these words I hope we will have a better future as far as the telecommunication system is concerned.

SHRI SUSHIL CHAND MOHUNTA (Horyana): Sir, actually this 100-year old Act is sought to be amended in a very perfunctory manner. As 1 hanorable Minister's gather from the speech, he was impelled to go in for this amendment because of certain directions given by his Secretarial staff or officers who said that these amendments are important because otherwise they look after and ensure proper functioning of the telephones. The honourable Minister has only passed on what his officials probably conveyed to him; he has even cared to glance at these amendments and see for himself that some of these amendments are not needed. Some them give the idea that no mind applied. There are so many things which should have been done in this Act but which have not been cared for. Therefore, to start with I would support amendment moved by my learned league, and though he has not pressed-. it is still open on the Table—I would support it so that a comprehensive measure can be brought and we do not deal with or tinker with these provisions after 100 years as if what the Britishers had done in 1885 holds good even till today except changing the enormity punishment meted out to certain offenders. I do not think that the Bill goes For instance, I will any step further. I hope I have give a glaring instance. not got a wrong copy. As I read it. I

find the following anomaly in clause 5 which reads as follows:

In section 7 of the principal Act,—

- (b) in sub-section (2),-
- (i) after the word "line" wherever it occurs, the words "cable chamber, tower," shall be inserted.

Now, I tried to probe into this. In the Annexure we have extracts from the principal Act. There in sub-section (2) of section 7, I do not find the word "line" at all. This sub-section reads:

- (2) Rules under this section may provide for all or any of the following among other matters, that is to say:—
 - (a) the rates at which, and the other conditions and restrictions subject to which, messages shall be transmitted within India;

**

- (c) the period for which, and the conditions subject to which, telegrams and other documents belonging to or being in the custody of, telegraph officers shall be preserved; and
- (d) the fees to be charged for searching for telegrams or other documents in the custody of any telegraph officer.

Now, I do not know where these words are to be added, because the word "line" is missing here.

SHRI V. N. GADGIL: If you see (e) of the original Act...

SHRI SUSHIL CHAND MOHUNTA: I was reading the original Act. The word "line" is not there in this particular subsection. This is the first instance.

Now let us go ahead and take (i) in sub-clause (c). It reads:

after the word "line", at both the places where it occurs, the words "cable chamber, tower," shall be inserted.

'This is in respect of sub-section (4). But in sub-section (4) there is no word "line". Now, where are these words to be interted. I do not know.

[Shri Sushil Chand Mohunta]

Now see (ii) which says "in clause (a), after the word "lines", the words "cable chambers, towers," shall be inserted". When there is reference to clause (a), there is no reference to clause (b). And clause (b) contains the word "line". It says:

"subjecting the Central Government to any obligation to provide any telegraph line..."

This has not been amended. Clause (a) has been included, but clause (b) has been excluded.

If we turn to section 4, we find after the word "line"...But there is no word "line" in the proviso.

Now let us turn to clause 4 in the Bill. This again I could not follow. Probably I may not be knowing proper English. It says:

In sub-section (1) of section of the principal Act, in the first proviso...

4 P.M.

"...for the word 'the Central Government may grant a licence', the words subject to such rules as may be made under this Act, the Central Government may be grant a licence' shall be substituted." Actually, it should be like this: "subject to such rules as may be made under this Act the Central Government may grant. . ." and I think the word "be" was wrong and it could have been taken There is no idea of having this "be" which does not give any sense. On the contrary, if the construction have been a little different and not in this manner as it has been done here which is a very poor drafting according to me. then the proviso should read like this:

"... provided that the Central Government may, subject to such rules as may be made under this Act...".

This would have been better. The word "may" could have been put at the very beginning after the words "the Central Government" instead of putting it at the last portion of the section as has been done in this Bill. It is very clumsily drafted and it is poor English and it is poor drafting. Then we turn

to page 3. In the new clause (ab) which is sought to be added now, if we through it, we will find that it does not It reads: "the period make any sense. for which and the terms and conditions subject to which such licence shall granted;". It is a very poor drafting. So, 1 would suggest that we need through this Act in this manner gives the impression that we are rushing it through without applying our mind at You should scrutimise it and through it thoroughly and see how best you can protect the telephone with the provisions of the Act. I saying this because I would like to bring to your notice another thing. Now, there is a provision in the Act which is sought to be amended. I am referring to sec-Now, tion 7(2)(c). sub-section (b) must have been in existence earlier, but later on must have been deleted. But, even in this amendment, you have not thought it proper to cover up this deficiency by having clause (b) instead of keeping the space vacant after (a). Now, we have still (c), but we do not have sub-clause (b)! Now, look at (c) which reads:

"the period for which and the conditions subject to which, telegrams and other documents belonging to, or being in the custody of, telegraph officers shall be preserved; and".

Now according to this amending Bill. the word "telegraph" itself includes telephone and if it also includes a telephone, how are you going to preserve a message given on a telephone? sage given over a telephone cannot preserved, but a message given through a telegram can be preserved. There is a reason why a person sends a telegram. He sends it under his own signature so that the message ultimately is delivered or the message which he has sent can be connected to the person who has issued So, this is the idea behind it. But a telephone message cannot be preserved because there is no record of it and it is a thing of which there can be no record. I mean that it would be superfluous merely to say that the word "telegraph"

also includes "telephone". I do mot know why you thought it wise to say that the word "telegraph" also would mean telephone. Telephone and teledifferent graph are two things. can as well as say, it includes all the world and you could have said that the whole world would be known by the word "telegraph". So, this is not the proper way to do it and this should not have been done like this. It would have been better if you had put the word "telephone" at the appropriate places by which the idea of a telephone could be grasped and the idea of protecting the telephone system by certain provisions is clearly understood. So, the word "elephone" should have been put at appro-. priate places. Apart from this, according to the Bill, the words in clause 3. namely, "any appliance, instrument", are going to be replaced by words "elephone or any other instrument, appliance". So, there is a mention of the word "telephone" and, therefore, this word could have been added at the other places also rather than mentioning that wherever the word "telegraph" occurs, it would include telephone also. Now, there is another thing. This original Act talks of telegraph and wherever the telegraph system is involved, we have described it properly. The office building and the buildings appurtenant to it are all protected. Now, in the Explanation under 'Definitions', you say:

"A building or any premises or any part thereof shall not be deemed to be a 'telegraph office' within the meaning of this clause merely by reason of the location therein of a telephone provided to a subscriber."

I do not understand why the expression "provided to a subscriber" was added because they change the whole meaning of this explanation because there are places where you have telephone booths. Telephone booths are not provided to any subscriber. Yet an offence with respect to a telephone booth would be of the similar nature as an offence... (Time bell rings).

I have only spoken on the Bill. There are certain other points which I have also to make. So these provision, are very clumsy and the Bill should be re-

drafted after re-study and only then it should be gone through.

Now, speaking about other matters in regard to the telephone system in this country, though we have now a large and very complicated network spread throughout the country, yet we find that telephones in our major cities specially are mostly out of order. And when we make an enquiry as to what has gone wrong with the telephone we do not get any answer for it. After trying, trying and trying to get a number when we fail we try to seek the assistance of '199'. And when we seek the assistance of '199' we get the reply that the telephone seems to be out of order I ask: What about 'seems to be out of order'? Either it is out of order or it is working. When you say, 'seems to be out of order at the moment', you are as such in the dark as I am in the dark. The answer is: we do not know; it is only the testing department which can tell you whether it is right or wrong and you may verify it from them. They give me the number. I ask the testing department, and the testing department say: we will communicate, we are making an investigation and we are trying to find out what is the fault and if there is any we will let you know, What is the use of '199' service if they give us the same response which we ourselves ge after trying? How does it assist the sub scriber? Therefore, in cases where the subscriber actually has some difficulty we should be able to get a definite answer through '199' especially when a group of telephones is out of order. I can understand if some local connection is disconnected; that can be understood. But sometimes a whole sector is out of order because that happens to be falling in a particular range; either it has rained too heavily or there has been a storm recently or some such disturbance; and we find that a whole group of telephones is out of order. Mostly we have cable system which are laid underground, and since they are well protected normally it is not easy for these cables to be tempered with or to be disturbed Then in such a situation what goes wrong? Somebody should tell us. Experts in the department should also

[Shri Sushil Chand Mohunta]

know so that corrective measures can be taken so that this malady is not repeated.

The other day I had to go to Calcutta. I was trying to get someone there to rereceive me at the Calcutta airport. But I could not get the number. Sometimes the ring was passing and sometimes ring was not even passing. I was trying from Parliament House STD Service, which is in Parliament House. Strangely enough, we have here the Directory 1980 Parliament House STD Service has the Directory of 1980. They do not have the latest Directory. Ultimately wheat reached Calcutta I found that the number had changed. I found that out of four telephones, two were out of order and number had changed in the case of other two telephones I could not find the new numbers because the Directory was old. These are minor things which can corrected.

Companies are made and attends to them. Probably the complaints of the Members of Parliament are listened to with some kind of promptness. But the complaints of ordinary people are not heard. For days together their telephones are out of order and the telephone service cannot be used by them. A person gets a telephone connection not because it is a luxury, but because it is a necessity. All his work is suspended for lack of telephone facilities Telephone is not availabe to him for five to seven days at a stretch. You don't give him any rebate in the bill, not to talk about compensating him for the loss caused to him, telephone people do not have calculation for allowing him rebate for the days his telephone was out The complaints are there the Department knows that his telephone was out of order. There is no such system. It should be there. You don't want to fleece the subscriber. The subscriber pays through his hard-earned money. (Time-bell rings)

You say that you will spread the telephones to the rural areas. I don't think it is possible by 1990. If it is done by the turn of the century, then we may be having slight good luck. The work of laying cables in the villages has

not started yet. Then how is it possible to connect the whole country? Give 'us some practical things so that we may have a sense of satisfaction that the hon. Miniter has said something and that at least 70 or 80 or 90 per cent or some part of it is being done. You cannot connect the whole rural area with the telephone system.

Now the advanced electronic digital system is coming into vogue. I do not know why every time you dial, you get a wrong number. Digital system is a selfcorrecting system. Then why do we get wrong number? Is our equipment poor or is our maintenance poor? Or does someone keep on tempering with it? (Time bell rings) These things are worth giving attention to and I hope the hon. Minister will see to it that the subscriber has a sense of satisfaction and that he does not become jittery and panicky, running here and there to get a telephone connection. The standard of service to the subscriber should improve. This Act is good and we will not take much time to pass it. But there are no such provisions in this Bill which are urgent. They are not going to come into operation today. Therefore. send this Bill to a Select Committee order to review the whole Act, to have separate provisions for telephones telegraphs Wherever joint provisions are necessary, you can do so. I do not subscribe to the view of having the telephones and telegraphs together. Therefore, 1 oppose it.

SHRI JASWANT SINGH (Rajasthan): Mr. Vice-Chairman, Sir, the scope of this Amendment Bill is limited and in much I do not have substantial differences with what the Government intends doing. The hon. Minister for Posts and graphs, while moving the Bill. suggested that being a centenary event, this measure is significant, that it is an attempt by his Ministry to enable law to keep pace with technology, or words to that effect, if not exactly. This, to my mind is a fine enough sentiment. But there are various pre-suppositions behind it. One great pre-supposition, of course, being that there is sufficient technology within the Department which stands as the 'T' part of P & T, to warrant such an assertion. A number of speakers have pointed out from this side and from the Treasury Renches also-

:

Sir, you yourself have experienced—that this telephone is not a convenience. The telephone system of India does not definitely reflect any kind of technological advancement. It does not even provide any basic satisfaction as an amenity, as a convenience. And it does not suffice for the Minister to say. Sir, that in 1911, at the time of Delhi Durbar the first telephone was introduced and up till 1923 there were no subscribers and then the Government had to induce people to become subscribers. I don't think, Sir, those are sufficiently convincing arguments.

Sir, under the Statement of Objects and Reasons, there is one particular portion. And, I think, this is a valid enough point, this is something about which a number of speakers citizens, and consumers of telephones have often pointed out earlier. And it merits to be quoted here, not in its entirety but centainly a portion of it. Under the Statement of Objects and Reasons, the Minister says:

"Of late, unauthorised diversion and use of subscribers, telegraph lines for making trunk and STD calls is causing severe loss and damage to both bona fide subscribers and the department."

Now, this is reasonable enough as far as it goes. It however raises a fundamental question a question of substance. as contemplated, provision here. is to safeguard against unauthorised diversion. And it is about unauthorised diversion. unauthorised use of the facility that one is talking. If it were to fall within the ambit of 'law keeping pace with technology,' one would not have any substantial differences on the subject. But unauthorised diversion of a facility is one of the topics talked of here. Sir, the Minister has two legs so to speak not that we do not all have two legs. But the Ministry has two legs. One calls itself as 'P' and the other calls itself as T. and combined it becomes the Ministry of P & T. The 'P' portion of the Ministry-I would like to add my voice to what hon. Member from the AIADMK has said-is indeed one of the most efficient Departments Indian Postal Services efficient in are indeed one of the most the world. With a population of near

about 570 million near about 570 million letters have to be carried by our postal services. With addresses insufficienty written or illegibly written and the postmen poorly paid the letters continue to delivered in the remotest parts of the country. And I say this with come sense of apprehension also. Sir, I am slightly superstitious in pointing out that this Department of the Government, which is the Postal Services is working so well because it is, perhaps the only Department which continues to provide satisfactory service to all our countrymen and at very reasonable rates. I am afraid I cannot say that about the Department which is the other leg and which calls itself as 'Telegraph',

Now, Sir, this particular portion-part 3-of the Statement of Objects Reasons which was about diversion brings me to the Indian Post Offices Act, 1898, which is one of the two legs on which you are standing, the other leg being the Indian Telegraph Act, of 1885. Now, I have particular objection to section 26. It is not within the purview of this particular debate. But because these are the two legs of the Ministry. I have particular objection to section 26 of the Indian Post Office Act and to Section 5 of the Indian Telegraph Act. Now. Sir, section 26 and section 5 have persuaded a number of Members of both these House to introduce legislation in both Houses with & view to safeguarding the freedom of speech, the rights of the citizen, etc. We are informed that under the constitutional safeguard of article 19(2) some of these provisions, a right has been taken by the Government to censor mail and to tap telephone lines. I would submit to the hon. Minister that tapping telephone lines also tentamount to 'unauthorised diversion,' more particularly when shelter is sought under article 19(2) of the Constitution. This would not be valid because article 19(2) talks of reasonable restraint and it is not given to the legislature or to the executive to first impose the restraint and then for itself alone to determine what is reasonable. The only body determine what is reasonable is a court of

[Shri Jaswant Singh]

law. These particular provisions, section 26 of the Indian Postal Act, and section 5 of the Telegraph Act, under which the Government continues to tap telephones, invade the privacy of a citizen and all this without even the citizen knowing that his privacy is being invaded. My mail may be censored without I being informed that there is a just and reasonable cause that meriting my mail to be censored, in which case there ought to be a law which informs me at least that my mail has to be censored. Similarly for telephones it should be mandatory. The Government may retain for itself the right to tap telephones but I do not think that the Government can possibly under any circumstances, assert that it can invade the privacy of a citizen treating him as an accused, not just as an accused but as a criminal, without even the citizen knowing that his privacy is being invaded. This is a provision about which I have strong objections. Unauthorsed diversion of telephones for purposes which result in a loss to the department and to the subscriber is a valid enough point but it extends itself to misuse of section 5 of the Indian Telegraph Act. I would have preferred if the Minister had come forward with prehensive legislation setting right all these anomalies. He himself talked about this being almost a centenary even and, at the cost of repetition, he said that it is an attempt by law to keep up with technology. I am not sufficiently persuaded, Sir that these are the motives which have gone behind the drafting of this particular amending Bill. I started by saving that personally I find that the debate being limited to what the amending provisions within this Bill are, the amendments that you wish to bring about, as to the definition of what telegraph is, aesthetic appeal about defacing the buildings, etc. are by themselves innocuous enough fair enough, acceptable enough, but I would say that it is not a sufficiently comprehensive legislation because section 5 of Indian Telegraph Act of 1884 continues to retain the powers to invade a citizen's privacy without the citizen knowing what is being done. I, therefore, oppose the Bill. Thank you.

श्री राम नरेश कगव हा (उत्तर प्रदेश) : मानीय उपसभाष्ट्रयक्ष जी, मैं मंत्री महोदय के सङ्दयता पर विश्वास करता हं गौर ग्राशा करता हं कि वे जो सुवार करना चाहते हैं वे कर लेगें। लेकिन अनुभव यह बताता है कि मर्जे लाइलाज हो गया है । चिटठी तो पहुंच जाती है चिटठी अगर छोड़ दी जाय तो यह विश्वास होता है कि अगर तीन दिन में न सही तो एक हफ्ते में पहंच जायेगी, वैसे तो उदाहरण ऐसे भी हैं कि 12 साल, 24 गाल में पहुंचती हैं, लेकिन ग्राम तौर से तीन दिन से एक हफ्ते के ग्रंदर चिटठी मिल जाती है,एसा अनुभव है । लेकिन नार के बारे में हमारा ग्रनुभव बड़ा कटु है। मान्यवर. मैं उत्तर प्रदेश लोकदल का सेकेररी हूं ग्रौर पहले भी संसोपा का सेकेटरी था श्रीर मझे ग्रावश्यक बैठकों के लिये तार ग्रीर चिटरी बराबर भेजनी पड़ती थी ग्रौर ग्रब भी भेजनी पड़ती है । ग्राज तक एक भी तार. पिछले तीन-चार वर्षों से, जो भी बैठक के लिये हमने भेजा है: बैठक के पहले नहीं मिला है. चिटठी पहले मिली है । मुझे जो स्वयं प्राइवेट तार आते हैं वे तारीख बीतने के बाद मितते हैं। ऐसा क्यों होता है, यह तो माननीय मंत्री जी बतायेंगे। मंत्री जी की तरह में भी एक राजनीतिक आदमी हं। उन्होंने बड़ा ग्रन्छा कहा, चाहे मजाक में कहा, लेकिन सही बात कही कि आफिसर लोग हमारे बारे में क्या सोचते हैं। मंत्री जी ने कहा कि टेक्नीकल लोग सोवते हैं कि जो राजनीतिक लोग हैं वे सर्किट को सकिट हाउस समझते हैं, ठीक ही है उनकी समझ । लेकिन असली रोग यह नहीं है। असली रोग काम-चोरी है और बेईमानी है। मैं यहां, इस सदन में 3 अप्रैल, 1982 को स्राया

या । मेरे घर पर टेलीफोन एक महीने बाद लग गया । मेरा घर एक टाउन एरिया में है वहां सिवाय थाने के कुछ नहीं है जहां कि बात की जा सके। ^{ईण्वर} न करे कि पुलिस वालों से बात करनी पड़े। लेकिन क्योंकि एक राजनैतिक कार्यकर्ता ह इसलिये मजबूरन थाने में जान) ही पड़ता है ग्रीर बात करनी ही पड़ती है । क्योंकि हमारा विश्वास है कि वे ब्रादमी हैं ही नहीं, वे राक्षस हैं। वहीं कोई लोकल काल हो सकती है। बाकी देवरिया हमके काल करनी पड़ती है ग्रौर दो रुपया लगता है 1 मान्ध नर, आज तक 6 रुपया हमारे ऊपर बिल ग्राया है । दो वर्ष ग्रौर कई महोनों में केवल तोन काल लर से देवरिया मिले हैं। तो इससे समझ लाजिए कि टेलीफ़ोन कितना काम करता है। एक दिन मैंने गुस्से में कहा कि टेलिं(फोन कटवा दूंगा, चिद्वी भी मिली कि हमारे घर में से टेलीफोन काट दिया जाय । इस पर मेरी पत्नी ने कहा कि देलीफोन रहने दीजिए । नहीं मिलता है तो न मिले क्योंकि इससे कम से कम दुश्मन और चोर डाकू तो डरते हैं कि श्रगर लौकेल्टी में आ जायें तो एम० पी० साहब के घर से टेलीफोन न हो जाय ग्रीर पुलिस जल्दी न ग्रा जाय। कम से कम इससे डरते तो हैं। डराने के लिये यह टेलाफोन काफी है। इसलिये घर पर टेलीफोन है। मान्यवर मैं क्या कहूं। हमारे टेलीफोन, राजनैतिक लोगों के टेलीफोन या दूसरे लोगों के टेलीफोन वराबर खराब रहते हैं। लेकिन मान्यबर, जो लोग माहवारी देते हैं उनका टेलीफोन कभी खराब नहीं होता क्योंकि उनके यहां से माहवारी बंबी हुई वह राये उनको देते हैं, बख्गेश देते हैं। मैं स्वयं देवरिया में एक मित्र के यह बैठा था। काफी देर से टेले(फोन

मिताने की कोशिश कर रहा था लेकिन नहीं मिला । मेरे मिल ने कहा नेता जी ग्राय रहने दीजिये, मैं मिलाता हूं । वे टेलीकोन का रितीवर उठाकर डायल घुमाते हैं और उन्होंने कहा कि मैं फलाना बोल रहा हूं जरा मिला दो श्रीर दो मिनट भी नहीं लगे कि टेलीफोन मिल गया ग्रीर मैं बात करके चला ग्राया ।

मान्यवर, टेलीफीन डिपार्टमेंट में इतना ही नहीं है , हमारे महेन्द्र मोहन मिश्र जी का इतना रुपया बिल क्यों ग्राया ? मान्यवर, इसलिए ग्राता है कि टेलीफोन हैं । ग्राधा-पर बात कर लेते श्राधा तय है । मान लीजिये 10 रु० का बिल ग्राता है तो तो तय हो गया है कि पच रुपया देंगे थानी अढ़ाई तुम्हारा हिस्सा और अढ़ाई रुपया हमारा हिस्सा । ग्रढ़ाई उनको चला जाता है ग्रौर ग्रढ़ाई रुपया छूट जाता है और इस तरह से घाटा लगता है या जो बिल बनता है मजबूरी में वह दूसरे के टेली फोन पर जाता है। मिश्र जी ने कहा और मैं भी कहना चाहता हूं कि कि एम०पी० का किस्सा ग्राया था जो बेचारे सालभर श्रमरीका में रह गये श्रौर तीन-चार हजार का बिल ग्रागया जबकि उनके ताला बन्द था घर बन्द था । तो यह सारा काम जो हो रहा है वह इसको नष्ट करने के लिए ही हो रहा है। इतना ही नहीं कार्य-प्रणाली में एक और खराबी है। हम जहां जहां जाते हैं श्रीर नये नये स्नाविष्कार होते जा रहे हैं । उन सारी चीजों को हम यहां ला तो भन्ने है लेकिन उनका मेनटेनेस करने लिए एअर कंडीशन कमरे चाहिये एप्रर कंडोशन वातावरण चाहिये। यरोप में तो एअर कंडीशनर की सावण्यकता ही नहीं है लेकिन यहां तो उसके लिए जर्रन्त है। विजली का जो हाल है वह तो ग्राप जानते ही हैं । पुरानी पद्धति

[श्री रामनरेश कुशवाहा]

351

का जो टेर्ल फोन था वह मिलता भी था ग्रौर खराब भी बहुत कम होता था। म्ब्राज वह रोज खराव हो रहा है। ठीक है आप नयी टेक्नीक लाइये सब कुछ लाइये लेकिन उसके मुताबिक उसके मेनटेनेंस का भी प्रबन्ध कीजिए। मान्यवर, कम से कम शहर में नयी नयी टेक्नीक खूब लगाइये लेकिन देहात में जो पांच किलोमीटर का ग्रापने लक्ष्य रखा है वहां यही पुरानी पद्धति की ही लगा दे तो कम से कम देहात में मिल जाया करेगा । म्राप नये म्राविष्कार का लाभ उठाइये, अफसरों को भी खूब प्रसन्न करें ग्रौर खूब खाने-पीने की छूट दे दीजिये क्योंकि मान्यवर इस काम के बिगडने में ग्रौर सरकारी काम की खराबी में एक सब से बड़ा कारण युनियने भी हैं ग्रीर ग्रब हम लोग बड़े क्रांतिकारी ग्रौर समाजवादी है हम लोग युनियनों का विरोध भी नहीं कर सकते लेकिन यह भी सही है कि एक भी यूनियन ऐसी नहीं है जिसमें चोर ग्रीर बेईमान ग्रौर धूर्त ग्रौर सरकारी का नुकसान करने वाले कमचारियों पर अगर कार्यवाही हो तो मुकदमा उसके खिलाफ न लड़े श्रीर उन्होंने सिफारिश न की हो न लिखा हो । जितने बेईमान हैं उन्ही को इससे लाभ है ईमानदार कर्मचारी मार खाता रहता है। तो रोग एक जगह नहीं है बहुत जगहों पर है इसका इलाज वही न कहीं श्रापको ढूढना पड़ेगा । श्रीर एक बात मै श्रापसे कहता हूं कि यह विभाग हमारा व्यापारिक विभाग हे ! सेवा है ही । ग्राप घाटा पूरा करने के लिए हर चीज का दाम बढ़ाते जाते है ग्रीर दाम बढ़ा कर के घाटा पूर। करते हैं, वेतन भी देते है, बोनस भी देते हैं, पता नहीं क्या क्या करते है । ऋ।खिर हम ऐसा व्यापार करे ही क्यों जो घाटा देता हो ग्रौर ग्रगर यह घःटा देता है तो जो लोग संगठित हो कर सारे देश का सत्यानाश कर रहें हैं, महाराज, **उनको घाटे ग्रौर मुनाफे. दोनों** सांझीदार बना दीजिये । मुनाफा कमास्रो तो वोनस लीजिये, मुनाफे में हिस्सा लीजिए, जितना मन करे उतना लीजिये लेकिन ग्रगर व्यापार की ग्रौर संस्थान की बंधिया बैठा देते हैं तो तनख्व।ह घटाइये, उसका इन्तजाम स्राप करिय । यह एक तरफा मुहब्बत कव तक चलेगी। कब तक ग्राप गरीबों को मार मार कर टेक्स वसूल कर के इन लोगों का पेट भरते रहे ग्रौर सेवा के नाम पर तुम्हारी दुर्गति होती रहे । इसलिए मान्यवरः ग्राप ग्रपनी नोति में थोड़ा युधार . . की जिये । हम लोग भी सुबार कर रहे है । इसीलिए मैंने ग्रापसे कहा कि कोई युनियन भ्रष्टाच।रियों की मदद छोड़ कर सदाच। स्यो की मदद नहीं करती। यह हमारा चार्ज है । अगर यहा रवैया रहा तो इस देश मे 335 लाख सरकारी ग्रौर गैर सरकारी नौकर है यह पहले का रिकार्ड है म्राज कुछ बढ़ गये होंगे यदि इन के परिवार के सदस्यों को भी ले लिया जाए तो लगभग 17 करोड़ इनको संख्या होगी मुल्क की पूरी ग्राबादी का एक चौथाई हिस्सा है जिनके हाथ में इस देश की नकेल है। जिसके लिए सारा कानून है, सारा प्रशासन है ग्रौर खेती, नौकरी, व्यापार सारा का सारा, सब पर इन्हीं का ग्रधिकार है स्रौर ये छब चाहें स्रापको भी ले डूबेगे, देश को ले डूबेंगे ग्रौरले करके डूब ही रहे है। तो कही न कही रोक लगाने का इंतजाम करिये । निर्ममता से कुछ काम करिए तभी कुछ होगा । टेलीफोन उठाया जाता है और टेलीफोन पर झगड़ा हो रहा है। ग्रब क्या हमने

353

झगड़ा सुनने के लिए टेनीकोन उठाय। है या अपनी बात करने के लिए? लेकिन इत झगड़ों से फुरेत पहें। है। कभी कभी घंडो बच्ची रहा। है प्रतर कोई नहीं ग्राता (समय को घंडी) कोई मुनने वाल। नहीं है ग्रेंर घंटी बजािहै . ंट्रश्नधात) लेकिन वह घटो वजती रहती है, कोई उठ ने वाला नही है। इस बंधे को तो खैर हम लोग सुन लेते हैं । मैं ग्रापसे विकेश करना चाहुंगा कि उस घंटी की मुक्ति य'ने का भी प्रबन्ध कीजिए ग्रीर उठाने वाले का भी प्रबन्ध कीजिए । इन्ही चन्द **शब्दों के साथ मैं श्राशा करता हूं कि** माननीय मंत्री जी की सदान्यता स स्वार होगा ग्रौर वे कुछ ते। सुत्रार करेंगे नहीं तो मैंने भ्रयने भष्यण मे टोका टो ही की छोर में स्राप्त भी इस राय का हं कि अगर सुधार नहीं होगा तो स्टीफोन साहब के शब्दों में हम लोगों के घरों का टेनीफोन कटवा दें ताकि न रहे बास ग्रीर न बजे बांसुरी। दिन भर हमारा चौषट होता है । हर घर से चले तो एक्स्प्रेस बस मिलने पर एक घंटे में और वायस भी एक घंटे मे देवरिया से हो सजते है ग्रीर इस प्रकार दो पंटे में काम करके लैंट सकते है । लेकिन टेलीफोन मिलने के इंतजार में दिन दिन हो जाता है। फिर दूसरे दिन मन्बूर होकर देवरिय। जाना पड़ता है । ग्रगर थही हाल रहेगा तो उभना बना फ'नंदा रहेगा ? अगर कुछ कर सर्के तो मध्य्यंदर, करिए नही तो यह नो है ही कि बड़ा विकास हो रह। है, टेलीफोनो का नम्बर दइ रहा है, ग्र।प पांच किलोमोटर पर पहंचा देंग, सब कर देंगे । लेकिन सब करने के बाद होगा वया ? वही दाक के तीन पात । वहीं कार्य प्रणाली ग्रीर वहीं चीज सारी रह गयी तो इसका कोई मतलब नहीं होगा । इन्ही चन्द शन्दों

के साथ, ज्यहिंद ।

अं चत्रानन मिश्र (बिहार) : मान्यवर, मंत्री महोदय ने बिल को पेग करते हुए स्वयं कहा कि इसका सीमित उद्देश्य है ग्रीर इसी लिए मेरा भी सीमित ही विरोध इसमें हो सकता हैं। पहली बात तो यह है कि मैं इस विल का वह जो टेम्परिंग ग्राफ क्लोजें : वगैरह के लिए जो प्यृतिटिव संवणन है उसके बारे में कहना चाहता हूं। ग्रगर एक वर्ष से तीन वर्ष की सजा देने से परिस्थिति में सुधार हो जाये तो मैं कहना चाहूंगा कि उसमे लख्फ ट्रांसग़ीर-टेशन कर दिया जाये स्रोर देख लीचिए सुधार होता है या नहीं होता है समस्या यह नहीं है । जैसे हमारे मित्र कृशवाहा जी कह रहेथे कि तमाम के तम।म कर्मचारी जोर है ग्रीर दस उन्ही के परिवार के लिए आप देश दला रहे है, ग्रगर यही बात रहती तो माननीय सदस्यों ने कहा ग्रौर कृशवाहा जी ने कहा कि ग्रभी भी पत दूर गव के लोगें। को मिल जाने है, वह कैसे है ? कोई दूसरा विभाग बता दीजिएगा जहां वरोडों की संख्या में पत्र थ। कुछ वितरण होता हो और घुस नहीं मांगी जाती हो ?एक डाकिये को छोड करके कोई भी विभाग बत। दीजिए जहां मिलियन्स की हैडलिंग होती हो ग्रौर घ्स का चार्ज नहीं ग्राता हो? अगर ऐसा और विभाग हो राजर्नतिक पार्टियों सहित तो मैं ग्रभी भी जानने को इच्छ्क हुं। इसलिए मैं ग्रापस कहूंगा श्रीर जैस। श्रभी माननीय सदस्य स्कोमल र्सन जी ने भी कहा, कि उस पर हम लोगो का एप्रीहेंजन है कि उसका इस्तेमाल मजदूर ग्रन्दोलन को क्चलने के लिए होगा । मै मंत्री महोदय से अपेजा करंगा कि वे मदन को ग्राश्वासन दे कि जो सही में भ्रष्टाचारी हैं उनके

[श्री चतुरानन मिश्र]

नो इस्तेमाल किया अधि, उसं पर हमारा कोई विरोध नहीं है--ग्रौर मैं इस बात से सहगत हूं कि हर विभाग की तरह थहां पर भी भ्रष्टाचार यह कोई ग्रपवाद नहीं है, बल्कि भ्रष्टाचार ग्र**ीर भगवान** यही दो वस्तृएं हैं जिनके हर जगह रहने का दावा किया सकता है, बाकी के वारे में पता गहीं है। तो यहां भी है ग्रता हो सके तो ग्राप सदन को यह ग्राण्यासन दीजिए कि मजदूरों को सताने के लिए उस वलाज का उस्तेम¹ल नहीं किया जायेगां । कम से कम हम ग्रापसे इतनी ग्रपंका करते हैं । भ्रष्टःचार से लड़ने के ज़िए में ग्रापसे कहना चाहुंगा कि दो हा रास्त हैं । एक तो साइंटिफिक रास्ता ग्रदितयार हो जिससे कि श्राप पवड़ सकें। दूसरा रास्त। यह है कि ट्रेड यूनियनों से इस म'मले में भी सह्योग लिया जाये। ग्रभी तक ट्रेड यूनियन से ग्राप सहयोग लेते हैं, तनख्वाह बढ़ती के सवाल पर, या मुविधाम्रों के सवाल पर बातचीत करते हैं । उस उद्योग की, या कारोबार की तरक्की के लिए बहुत विचार किया जाता रहा है ।

मैं ट्रेड युनियनिस्ट के नाते श्रापते **ग्र**पील करूंगा कि ग्राप इसमें ज्यादा सहयोग दीजिए । टेक्नीकल बात की जब मैंने चर्चा की, तो ग्रभी मैं भ्रापके विभाग के मजदूरों की कानफ्रेंस में कटिहार मे था, तो उन मजदूरों ने ग्रापके विभाग के बारे में बताया कि पूरे बिहार के ग्रंदर जितने पी०मी०ग्रोस० हैं, पब्लिक काल ग्राफिसेज हैं, उनमें भी <u>१० प्रतिकृत से रयदा डिफंटट है।</u> श्राप टैम्परिंग ग्राफ कारज के लिए

तीन वर्ष की सजा देते हैं स्रौर स्रगर ग्रापके टोटल पब्लिक काल्ज के ग्राफिस या 50 प्रतिशत डिफंक्ट है, मशीन काम नही करती हैं,तो उसके लिए क्या एक दिन की भी सजा कोई पायेगा, या नहीं ? यह हम लोग जानना चाहेगे।

तो इसी तरह से मैं यह भी कहूं कि उन मजदूरों ने मुझे बताया कि जब से यह माइको-वेव सिस्टम हुम्रा है, तो उसमें **ब्रा**पके रेवेन्यु में भी ज्यादा घाटा स्ना गया है। यह मजदूरों का कहना था। म्राप इसको जाँच करवा लीजिए। यह बिहार के लिए उन्हेने कहा था, सारे देश के मुतल्लिक नहीं कहाथा। ग्राप इसकी छ **नबोन** क टा लीजिए कि क्या इसकी स्थिति हैं? लेकिन मैं समझता हुं कि कर्मचारियो में अच्छे स्रौर बुरे लोग भी हैं, जैसे हर सभा में, हर सोसाइटी में, हर जगह हैं ग्रौर काफी लोग इस बात से तकलीफ में राजकीय क्षेत्र के लोग कि कुछ लोगों के भ्रष्टाचार के कारण पूरे का पूरा राजकीय क्षत बदनाम हो रहा ग्रोर उसका इलाज यह नहीं दे दिया जाए, या कम्पनी को दे दिया जाए मान्धवर, वर्तमान सरकार को ठेके पर लगाना पड़ेगा जितना भ्रष्टाचार घाटा सरकारी व्यवस्था में चल है।

तो, यह कोई सल्शन नहीं है स्रौर न ही यह कोई डेमोन्नेटिक तरीका ही है जिससे कि हम कर सवते है । तो इसीलिए खामियों के संघर्ष के म्राप मजदूर संगठनों से सहयोग लीजिए। इस बात के लिए मैं श्रापसे ग्राक्षा करूंगा कि इसमें यह किया है।

बाकी बाते, जो टैक्नीकल इम्प्र्वमेंट की हों, तो प्रारम्भिक ग्रवस्था में टीथिग ट्रबल हरेक देश में होती हैं श्रौर ग्रपने

ा में भी हो रही है, जहां वैज्ञानिक ति हम लोग धोरे-धोरे चाह रहे हैं। ह निश्चित वात है। टेलीफोन के मिले में मैं ग्रयना ग्रमी का ग्रनुभव ता रहा हूं। पिछले दिनों में रेडियों हमने समाचार मुना कि बिहार के छ हिस्से में बहुत जोर से वाढ़ ग्राई ग्रीर मध्वनी कट-ग्राफ हो गया है म्यूर्ण बिहार से। लगातार कोशिश तो दिनों से, लेकिन कोई भी लीफोन से सम्पर्क नहीं हो सका ग्रीर हो सम्पर्क नहीं हो सका ग्रीर वह सम्पर्क नहीं हो सका ग्रीर नहीं सम्पर्क नहीं हो सका ग्रीर नहीं सम्पर्क नहीं हो सका ग्रीर नहीं वता सका।

तो यह वैड वर्कमैनशिप जो हैं हसका इलाज पेनेलाइजिंग सैक्शन ही सर्फ नहीं है । इसका इलाज है कि हैंसे इम्प्र्यमेंट किया जाए । निश्चित हप से सरकारी विभागों में ग्रौर ग्रन्थत भी वैड वर्कमनशिप का एक बहुत बड़ा रोग ग्रभी हो गया है जिससे इनएफिशैंसी प्रौर सेवा के काम में खास करके बहुत ग्रादा इनएफिशैंसी लोगों के काम में ग्रा रही है ।

इसीलिए मैं समझता हूं कि उस पहलू पर भी ग्रापको जोर देना चाहिए ग्रोर दूसरी बात जो हैं, वह रांग नम्बर्ज के मिल जाने की है। इसका तो कोई टैक्नीकल रास्ता निकालना पड़ेगा। यह क्यों होता है, यह तो डिजिटल सिस्टम में क्यों होता है ग्रौर कैंसे यह हो जाता है, इसके लिए तो कोई ग्रादमी जिम्मेवार नही है। कुणवाहा जी कह रहे थे कि कर्मचारी ऐसे करते हैं, लेकिन मशीन तो घूस नहीं लेती है, तो फिर ग्राटोमेंटिक सिस्टम में क्यों रांग नम्बर्ज ज्यादा ग्रा जाते हैं?

तो इसके लिए इसकी जांच वैज्ञानिक तरीके से, वैज्ञानिक ढंग से ही इम्प्र्वमेंट की जा सकती है । तो मैं ग्रापसे अनुरोध करूंगा कि जैसे अन्य माननीय सदस्यों ने कहा है, हमारे विहार में भी और खास कर पटना गहर में टेलीफोन को अत्यंत हो खराब स्थिति है, दिल्ली शहर भी इसका अपवाद नहीं है और मंद्री महोदय स्वयं भी इसको जानते होंगे, लेकिन हम समझते है, कि किसो समस्या का निदान सिर्फ जान लेने से हो नहीं होता है, उसके लिए अवश्यक साधन जुटाने को बड़ो अवश्यकता होतो है।

इयलिए में चाहंगा कि इस इम्प्रूवमेंट के लिए टैक्नाकल ग्रीर वर्कमनिशाप कोश्रापरेशन, दोनों का सहयोग लेकर के लियति को ग्रौर भी ग्रच्छा किया जाये श्रौर इसकी काफी गुजाइश है। अपनी देश में भी इसको किया जा सकता है, मैं ऐसा विश्वास रखता हूं ग्रीर मैं चाहता हूं कि इस विश्वास के साथ काम किया जाए । अभी जो आपने बिल सदन के सामने लाया है उसका बहुत ही सीमित उद्देश्य है वह बहुत पुराना एक्ट है श्रौर उसके इन संशोधनों से उसका निराकरण निकल जायेगा ऐसी बात नहीं है, लेकिन फिर भी मैं एक क्लंज़ के बारे में कहूंगा जो 29 सैक्सन है उसके बारे में भ्रापसे अपेक्षा करूंगा ग्रीर एक बार फिर ग्रांपसे अनुरोध करूंना कि श्राप सदन को अध्वयस करिए और सदन के जरिए पूरे कर्मचारियों को कि इनका दुरुप्योग नहीं होगा श्रीर सही मायनों भे जो ट्रेंड यूनियन करते हैं उसको सताने के लिए इसका इस्तेमाल नहीं होगा।

श्री बी० सत्यानाराध्या रेड्डी (ग्र.न्ध्र प्रदेश): वाइस चेयरमैंन सर, जा विधेयक हमारे सामने है इंडियन टेलीग्राफ (ग्रमेंड-मेंट) बिल, 1983, इसके पीछे जो मक्सद है, जो उटेटमेंट ग्राफ अब्जेक्टस ग्रीर रीजनज वेताया ग्रा है इसका तो स्वाजन

ment."

[प्रावीक सत्प्रताराज्य रेड्डो] है। लेकित इसका को इस्प्रकिटेका होना या इके अन्दर को छटा मोटी तब-

दीतिया राई पई है उसके बारे में मुझे कुळ बड़ा। है। लेकिन एयट के कलाज के बारे में कहने से पहले टैलीग्राफ ग्रौर

टेलीफोन डिपार्टनेंट के फंक्सन के बारे में मैं कुळ यहना चाहता हूं। सब से पहले मंत्री महादय ने अपने बयान में कहा है

ित दि:-ब-दिन अड़ी संख्या में टेलीफोन अढ़ते जा रहे हैं, उनकी संख्या बढ़ रही है ग्रीर त'क्की हो रही है, लेकिन मंत्री

महोदा से चाहूंगा कि संख्या तो बढ़ रही है प न्तु कोई टोलीफोन काम नहीं कर रहा है, फंदरन नहीं कर रहा है, यह

सभी सदस्यों ने कहा है कि ग्रीर श्रीप भी जानते हैं ग्रीर कहीं भी कोई भी टेलीफोन सही ढंग से काम नहीं करता है, चाहे बहु दिल्ली हो, हैदराबाद हो या हिन्द्रशान

का कई ग्रौर शहर हो, कहीं भी टेनीकोन ठीव डं: से नाम नहीं करता। यह स्थिति

भ्राज है। इसके बारे में कई बार मंत्री महदय, यह मैं ग्रापने बोल रहा हूं, ग्राप मेरी बात सुनिए, सुनिए-सुनिए,

हा भार पर पास उत्तर, उतार उतार, तो मेरे रहने का मतलब यह था कि इस समस्राके बारे में इस सदन में दर्ध बार

बहुत हुई । आयमे पहले, अब ते बह नहीं रहे रहीफन साहब तब यह बात भाषी थीं । उन्होंने बहा था कि अगर

आया था। उन्होन कहा था का अगर टेलीफोन फंक्झन नहीं कारता नो इसे क्षापस कार दो। सदन में उन्होंने यह

बयान दिया था। ग्रगर ऐसा ही है तो टेलीफोन जगने ग्रौर रखने की क्या

जरुरत है । ग्राप क्या जवाब देंगे मुझे मालूम नहीं है । सो परिस्थिति यह है ।

इसको सुबारन। चाहिए। कैसे सुधरेगी?

वह तो सभी मैंप्बरों ने कहा है, दूसरी चीज यह है कि ऋषिने स्टेटनेट ऋषि

श्राब्जेक्शन में यह कहा है, यह बहुत.ही ठीक है। "(3) Of late, unauthorised diversior and use of subscribers' telegraph lines for making trunk and STD calls is causing severe loss and damage to both

bona fide subscribers and the depart-

थह ठीक है । मुझे कोई ज्यादा इस

संबंध में कहना नही है । लेकिन मेरे फोन के बारे में कहना है कई मेम्बरों ने भी कहा है, इस वक्त मेरे फोन का बहुत बडा बिल ग्राया है । मैं ग्रापको लिख रहा हं, लेकिन अब तक नहीं ग्राधा । ग्रगस्त सितग्बर, ग्रवत्बर, नवम्बर, दिसम्बर, 1983 इन महीनों में करीब साल भर में भी मुझे जितने काल करने चाहिए उनसे डबल ग्राया है ग्रौंर कभी कभी 4-5 हजार का बिल ब्राता है। इसके बाद दो महीने में जनवरी-फरवरी, 1984 में 11 हजार कात्ज मेरा टेलीफोन लॉक एंड की में था, यहां इन्क्वायरी म्राफिस में गया म्रपने जो एनेक्सी में भ्राफिसर हैं, बताया कि गलत है, क्या करना चाहिए । मैं जब हैदराबाद गया तो इसका इस्तेमाल नही हम्रा, कोई युज नहीं हुम्रा म्रीर इसके वावजुद भी 11 हजार काल्ज का बिल भ्राया । यह समस्या सभी के साथ है । ग्रापको पद्म लिख रहा हं, ग्राज तक उसका कोई जवाय नहीं है श्रौर डिपार्टमेंट को लिख रहा हं कोई जवाब नहीं है ग्रीर हर महीने हमारे बिल मे कटता जाता है, तीन हजार के करीब, अभी तक तो कटा म है स्रौर वितना बकाया निकलेगा? तो मेरी समझ में नही आता यह टेलें फोन 🖈 डिपार्टमेंट में कहां गलती है ? बारे में कई बार सदन में भी जिक हम्रा है । मुझे याद म्राता है चार-पांच साल पहले श्री रहमत ग्रली साहब न भी ज्ब इस बात का जिक्र किया था, उनको 25 हजार रुपये का बिल ग्राया था मैंने यकीन नहीं किया । उसका क्या हुग्रा,

पता नही । 25 हजार का क्या हुम्रा

फिर रफा-दफा हुम्रा है या नहीं ।

4 ह जो टेल फोल सिस्टम है, इसमें

मियां हैं। जो म्राज गलत सिस्टम है,

में जो खामियां हैं उनको ठंक करना

गा मैं उसमें ज्यंदा तफर्सल में न

ते हुए जो मौजूदा एक्ट है, विधेयक

इसके दो-र्तन क्लाजेज की तरफ

पका ध्यान दिलाना चाहता हू। इसमें

1 "5" पर है—

"27A. (1) If any person diverts or auses to divert any telegraph line by he employment of any device, applince or other means, intending thereby a fraudulently use the telegraph of any abscriber without any payment, he hall be punished with imprisonment or a term which may extend to three years, or with fine or with both."

"18. In scetion 24 of the principal Act, for the words "cne year", the words "three years" shall be substituted.

"17(d) for the words "with fine which may extended to five hundred rupees, the words "with imprisonment or a term which may extend to three lears, or with fine which may extend to one thousand rupees, or with both" shall be substituted".

इ ''डी', में है । इस 17 ''डी'' में ापने बताया फाइन वितना है श्रीर हतने परियड का पनिष्मेंट का है। 27-ए" में भ्रापने फाइन तो कहा. केन इसमें सौ होगा, हजार होगा, दो गार होगा, इसका इसमें कोई जिक नहीं । फ:इन का जिक है, लेकिन कितना इन होगा यह नहीं है । परियंड तो ापने बताया है, लेकिन फाइन का जिक हीं है। यह इसमें वृटि है। तो यह जो धेयक हमारे सामने है, इसका मकसद । ठीक है । लेकिन यह कंपरहेन्सिव स्ट, विधयक होना चाहिए ग्रौर जैसा ो मेहता जी ने कहा यह विधेयक क्लीयर ही है, ठीक ढंग से नही है। तो ढीक ा से बनाने के लिए इसको मेटी को रेफर कर देना चाहिए ।

यह मेरो राय है। जहां तक दूसरे विषयों के संबंध में वह समा सदसों ने कहा है ग्री श्राज के Unstard Que tion के जवाब में से पढ़ देता हू। मेरे पास यह है,

"The following steps have been taken to check the possibility of such malpractice:—

इतने भ्रापने वृष्ठ स्टेप्स लेने का पुझाव लिया है ---

- "(1) Individual subscribers' meters in the telephone exchange are seal-locked and the Meter Room kept locked to prevent unauthorised entry;
- (ii) Entry to the main distribution frame room is restricted to only authorised persons;
- (iii) The meter readings are recorded on fortnightly baris and any unusual variation in the calling pattern is examined by testing the meter and associated equipment;
- (iv) Fortnightly meter readings can be supplied to desiring subscribers at a nominal cost;
- (v) Flying Squads have been formed in the Metropolitan Telephone Districts to carry out surprise checks of meters, associated lines and equipment;
- (vi) Vigilance staff has been posted in major and minor Telephone District as well as in the Telecommunication Circles to carry out surprise visits and inspections;
- (vii) Indian telegraph Act is being amended to make unauthorised tempering of lines as a cognizable offence."

तो यह ठोक है, यह अप्रेडिमेंट के बारे में कहा । यह जो आपने पहला सुझाव दिया । यह अमल मं है भी या नहीं या अभी करने वाले हैं, मुझे मालूम नहीं है और अभी तक जो कोई मालूम नहीं एइता, न कोई इंस्टुक्शन्स हैं, न कोई में पेरेट मीटर रीडिंग है । इसके पहले भी कई बार जब यहां इस समस्या के बारे में बहम हुई तो सेपरेट मीटर का सुझाब

[श्रो बी ० सत्यनःरायण रेड्डी]

दिया गया कि हरेक सबसक्राइबर की सेंपरेट मीटर रीडिंग होगी। क्या होगी, इसकी तफसील जानकारी न सदन को है श्रीर न जनता को जानकारी है। वैसे यह विधेयक जो हम रे सामने है, इसका उदेश्य ठीक है। लेकिन इसको किस ढगं से श्रमल में लाया जाय। इसके लिए इसकी विडिंग ठीक करनी होगी। इसलिए मैं चाहूंगा कि इसको सेलेक्ट कमेटी के स्पूर्व किया जाए।

SHRI SURESH KALMADI (Maharashtra): Sir, my good friend, Mr. Gadgil, started his speech with a reference to Graham Bell who invented the phone. All I would like to say is, Mr. Bell must be moving in his grave if saw the conditions of telephones in the In foreign countries they say there are three ways of communication: One is telephone, the other is telegraph and the third is 'tell a woman.' In this country the first two do not work. The only sure way is the last one. Whereas the late Mr. Stephen's motto was, when the telephone does not work, you return the instrument. But the motto of Mr. Gadgil is "Let the dead telephones lie dead". Sir, in my State, in Bombay there are today over 50,000 telephones which are not working. Come the monsoon, in most parts of the city the telephones stop working. And again monsoon is no exception. Nothing whatsoever has been done. There were many complaints given last year. But. this time, instead of there being improvement, while last time only 30,000 phones went down, as the Communications Ministry has done a lot of hard work, 50,000 phones have gone down. will of course say that the telephones have increased in Bombay.

Another thing. I congratulate the Government. The electronic exchanges have come. And also electronic bugging devices have come. In Bombay the latest Japanese exchange which has been brought, has got a special bugging device. Normally your phone and my

telephone is bugged. I do not ring up from my phone I probably go to neighbour's phone, and I ring up. today the electronic telephone system has the perception of your voice. You might ring from any of the half a lakh telephones in Bombay. Your voice will be recorded So in Bombay, if your telephone is working if all the telephones are working, anywhere you go and ring up, your voice will be taped. To that perfection the communication has brought the bugging device also. So, in Bombay at least we cannot talk too much,

AN HON. MEMBER: Are they actually so efficient?

SHRI SURESH KALMADI: I would also like to point out the rude behaviour in most exchanges, enquiries, 197 if you ring up or 199. I do not know why. Especially I have seen in Bombay, Puna and Delhi. You ring up the enquiries. It takes more than five minutes to get the number you want. I do not know why that part of it cannot be rectified. I am sure, efforts will be made in this direction.

I am also quite surprised, in between just a month-and-a-half back, the trunkcall rates have been increased. The concession period which was from 8-00 pm. till 8.00 a.m. has now been made something like 11-00 p.m. to 6-00 a.m. That is ridiculous I am sure nobody rings up during that time I do not know that was done. If at all you want make any changes, please make them at the time of the Budget. Please do not bring these extra doses again and 5 p.m. again. The dead phones in many areas are due to whims and fancies of VIPs. Sir, you must have seen the incedent in Gulmohar Park, New Delhi that Tej Bachchan mother of Mr. Bachchan was very upset with the telephone cabinet box installed adjacent to her house. There all the P&T workers used to work, sit, and made telephone calls from that cabinet box. P&T workers also used to repair the cabinet box Then she complained now and then and so naturally got it shifted from there. She was a VIP and the P&T took immediate steps to shift it from there and during the course of one week work all the telephones around Gulmohar Park area went out of order or dead. So, I think, this VIP interference should not be listened to by the Ministry.

The constant complaints are of overbilling, wrong numbers, etc. In spite of the phones being dead, the rent is charged on them. My concrete suggestion to the Ministry would be that on bill there must be a general 25 per cent reduction and that would be right sort of bill. Sir, because of various factors I have stated earlier, I myself was a victim for the last one year. not received my salary. Sir, you wonder what is the connection between my salary and the telephone calls Sir, I have been so much over-billed although 1 am out for nine months in a year. I am in Delhi for three months I think I am entitled to certain free calls as M.P. But even then I do not know how the metre keeps running and an inflated Bill and the amount is being deducted from my salary. I have received my salary for the past year. I do think that I shall receive for the next three or four years when will be in the Rajya Sabha. If this can happen to a Member of Parliament-God may help the rest of the subscribers in the country.

MISS SAROJ KHAPARDE (Maharashtra). If you are not there, Mr. Sharad Pawar is always there to telephone. So why you should blame the Communications Minister or his Department.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Miss Khaparde, he is supporting you

SHR₁ SURESH KALMADI: If at all I make any telephone calls they are to Miss Khaparde. She know_s about it and that also once in three or four days.

As far a_s the post offices are concerned, again I would like to speak on the censorship aspect of it which is indeed very draconian and I do not think it was

done to such a large extent done in Hitler's movement Sir. vou might have read an article written Mr. V.E. Arunachalam, Member P&T Board in Statesman dated 1st January, 1984, page 846 of 1982 issue of Delhi Directory. He has pointed out there was a column with a telephone number of a "Postal Research Centre" under the general heading of P&T Department. Sir, what is the Postal Research Centre? If you ask the P&T people about this they themselves do not know what it is? But that is not where the P&T people work. But that is a place where intelligence department is housed and that is a place where all the letters meant for leaders of the Opposition parties are opened. Sir, such centres exist not only in Delhi but there are 11 other centres in the country where such infringement of privacy is totally against the law of the land is being done. Any right thinking person will definitely denounce With this I would only like to say this amendment of the Act was much overdue But the stiff which are being put in the Bill definitely necessary because there is way otherwise to curb much of misuse of Government property as well as of telephones. But 1 would like to say that this facility should grave be misused. But I have my doubts I have a feeling, that it going to be misused and, therefore, oppose the Bill.

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI); Mr. V. Gopalsamy. Not here. Mr Ghulam Rascol Kar.

श्री गुलाम रसूल कार (नाम-निर्देशित): जनाव वाइन चेयरमैन साहब, मोहतरम गाडगिल साहब ने जो बिल पेश किया है, वह गुजश्ता स्थिति में जो हालात बदल गए उन हालात के साथ जो हमारे टैकिनकल नो हाउ की तरक्की हुई और जो टेकिफोन ऐक्सचेंजों का और पोस्ट आफिसेज का फैलाव हमारे मुल्क भर में हुआ, जिनका अददशु-मार मिनस्टर साहब ने इस हाउस में

[श्रो गुला रस्ल कार] पेश किया, उनमें कुछ त्या ीज करने के लिए यह बिल है। टेलीग्राफ ग्रीर टेलीफोन जहां हुनूमत के लिए आमदनी का जरिया है, यहां में समझता हूं कि टेलीकोन घर पर होना जनजारी ही नहीं, एक नैसैसिटी बन गई है। अगर मेरे घर भें टैलीफोन हो तो 10 इर्द भिर्द के घरों को फायदा पहुंचता है। इसलिए जरूरत इस बात की है टेर्ल फान डिनार्टनेट को डिसिप्लेन तहत लाया जाए । यह ठीक है कि कांस्टीटयूघन के तहत ट्रेड यूनियंनिजम की भाम छूट है लेकिन ट्रेड यूनियनिजम में ऐसी बात नहीं होनी चाहिए कि सिर्फ हकून तलास निए पाएं, तनखनाहें बढाने के लिए ऐपिटेशन किए जाएं। जरूरत इन बात की है कि जिल मुताजिम के लिए जो जिम्मेदारी सौंपी भद्दी है वह उसको निमानी चाहिए। टेलीफोन भीर टेर्निभाफ डिनार्टमेंट मे डिसिप्लेन होना निहायत जरूरी है और जो नया साइंत भा दौर क्राया है उसमें इनकी जिल्लेदारी और बढ़ गई है। उनको ऐस्ट में लाने की भी जाकरत थी। मैं मिनिस्टर इंचार्च को इनके लिए मुद्र राजवाद देता हूं भीर मैं समजता हूं कि यह द्याज *प्रका* की पुतार है, *प्रका* की जरूरत है। चाहिए से यह था कि इन ऐक्ट को लागु करने के बाद इ.सं जो ६६ टेबियल खामियां हैं, एक प्राविनी होना चाहिए या वहाँ दूसरा प्राविजं ऐक्ट में होना चाहिए। हर ऐक्ट को इन हाउस में पेश करे तो उसकी खराबियो और को सामने लोया जा सकता है ऋरि ऐक्ट के लागू वारने के बाद उनकी खामियों को दनत की जरूत के मुनाबिक र्ठीक विधा भा सकता है।

टेलीकान डिपार्टमेंट के फैलाव और

मशीनरी का समाना, इनके दो तीन पहलू हैं। एक रिनंब बोर्ड होता है, दूसरा ऐक्तर्चें जा ग्रयना सिरटन ग्रीर तीसरा ऐडिमिनिएट्रेटिय डिपार्टमेंट । ऐड-मिनिस्ट्रेटिय डियार्टमेट मे श्राम पर टेर्निफोन में यह लोग लगाए जाते हैं जो मैंकेनिकल तौर पर वाविफ हों। लेकिन स्थित बोर्ड पर उन लेगों को तैनात विधा जाता है जिनवा मैकेनिवल डिपार्टमेंट के साथ कोई ताल्लुक नहीं रहता है और अब ऐक्सचेंज खराब हो जाता है तो ग्रापरेटर को भी मैकेनिकल डिपार्टमेंट की तरह रिफयट करना पडता है और प्रापरेटर को भी शालियां खानी पड़ती हैं। अब टेकीफोन नंबर नहीं मिलता हो मैं टेलीकोन आपरेटर को पनद्वता हो। आम आदमी को पता नहीं है कि ऐक्तचेंत्र को ठीक रखना दूसरं लोगों का काम है। धान जरूरत इस अभर की है कि भाररेटर को भी खासी देनिंग दी जाए तानिः मैकेनिकल डि.गर्डनेंट की देखमाल सके। यदि इंक्टिंटर या शाइनमैंन उनकी देखभाज नहीं करता है तो इंग्वैक्टर ग्रीर धारंटर की तब्दीली तभी हो सवाती है जब दोनों टेकिनकानी फिट हों इ.को. चडारे के लिए। जरूरत इन अमर की है कि इसमें श्रंदलनी तौर पर जो खामियां हैं उनको दूर किया जाए । आज कार्न के इन साइंस के जनाने में कोई खराबी हो ते यह कहना कि टेक्नीकल खराबी है, यह बहाना लगाना कि टेक्नीकल खराबी है, मैं र समझना हं म्नाभिव नहीं है। जलरत एक अमर की है। जब इसकी हिफाजन सोधल सर्वम की ग्रोर वन आर्त है तो इस डिपारमेट को ज्यादा खुबी के साथ चलाना चाहिये । मैं भानता हं जिस हद तकः इस हा फैलाव हजा है। हद तक इसमे ज्यादा खामिया पदा होंगी, उस हद तक इसमें ज्यादा शिकायतें

पैदा होंगी। लेकिन बेहतर यही है कि शिकायतों को कम होना या शिकायतों का न होना ही डिनार्टमेंट की काब्लियत हैं। अञ्छाइयां और खुबी लेगों की दिखाई नहीं देंगी, अन्छाई और खुबी ब्रगर डि**शर्ट**मेंट को हो यो उसकी कहीं के ई चर्चा नहीं होगी लेकिन जहां खामियां होती हैं वहां उसकी चर्चा होती है। यास्या यह है कि जड़ां बहुत खुदियां हैं यहां डिशर्टनेट में कुछ खामियां भी होती हैं। मैं प्रपनी रियासत की थोडी बात कर लूं जिल्ली टोपोग्राफी, आबोहवा, नेचर ऐसी है कि हमें बर्फ ग्रीर वरिश में रहना पड़ता है। टोपांग्राकी ऐसी है कि हमारे तक मितिल्डर या आफितर वक्त पर नहीं पहुंचता । श्रामतीर पर शहर में रहने दाले लेखों को इस टेलीफोन एक्तचेंग के गाँउ पर डिग्नर्टनंट के बार में जबदेरत शिकायत है। एकतचेंज श्रामतीर पर चलता नहीं है। जब हम 199 पर टेबं/फल तस्ते हैं नध्वर मिलवाने के लिये हो पात्र कि हुट त्र स कोई उठाता नहीं है। जब पाव मितट के बाद कोई उठाता है तो वह कहता है कि टेलीकेन हाउट ब्राक आईर है इयिक्षे आप 198 को टेनोको करें। उसमें भी पाच निचट तक कोई वड़ा उठाता । अब अह १ थ 😥 है मो बह बहुता है 197 🖟 **टेलीफोन** घर लें। यहां सा बहा हाता है । जरूरत इन अनर को हैइस डिपार्टमेंट में निचले बार पर पाम करने बाले हैं, 199 दर, 198 पर, 197 पर, इसमें कोई वड़ा जिल्मेदार, वड़ा कालि-फाइड आदमी नहीं होता । वहां त्राम पर छंटे आदमी 7 7 तेकित प्रता इस श्रमार की उत्म ग्रच्छ किस्स के जनवास रेदा किये जावें। इस किस्म के पावान वैदा किये लाउँ जिनसे स-सकाइबर को वतल्ली हो । पुरी तरह से मैं इसन मृतमहन

वरूंगा इस डिपार्टनेट का काम हमारी रियासत के डेलीफोन एक्सचेंज को देखना भी है। हुमारी एक पहाड़ी रियासत है। हम।रावर सिर्फटेरीफोन एक्सवेंज से 150 फीट की दुरी पर है। अपर हम खिड़ ही से अपवाज लगायें तो टेनीकोन **भ्रा**परेटर वाहर निकल कर भ्रा सकता है। डें हसी फीट के फासले पर कोई एक्सवेंन हो, हर अध घंडे पर मझे एक अ।दमी भेजन। पड़ता है कि वह हमारे साथ बात करे । मैं लानता हं टेक्नीकल डिगार्टमेंट है, एक्सवेंच में गर्द भी पड़ता है ब्रौर गर्दा लव पड़ता है तो तार कैंच नही होती । जरूरत इप ग्रमर की है कि इस डियार्टमेंट की जरा हरकत में लाइवे । में समता ह बहुत सारी खिदमत हैं, बहुत श्रक्ष्य काम करने वाले भी है । लेकिन नहां खामियां पैदा होता है उनकी चर्वा होतो । मैं मध्यून करता हूं जहां को डेटेलें फं_ं नहीं चलता, खराकी होता है तो मरकज को आदियाँ विवर्ता है। बहां रीजनविज्य पर लोगो का उपाप्त जाता है। जहां सेटीवेंट्य मजहर्वे जन्ना को उक्तपाया जाता है वहां म कि को या विशांदी खातो है। हनारी रियातन भेड़ किस्म की हालन है कि जनर हमारे भरुहजो कारखानें अच्छे काम नहीं करने तो वह रोजनन तोर पर मक्तना डिग्टेमेंट को गनियां जिलती हैं जिलाउती करते हैं । कहते हैं डिशटेमेंट ठोत नहीं चाता, टेलोफोन र्डोक नहीं कॉम फरेरां । हुमारे पानिद्यालय जनात के होने के ग्र_ार्यात साथ अवास्त्रा होने के नाने गवर्नभेट में हरूरा कोई दबर नहीं है। लेकिन बेलोग जनसते हैं कि बड़ी अजंब बात है, बढ़ कैसे हो सहना है । बढ़ लोकन गर्यनेमेंट के खिनाफ कदन उठाते हैं विक्षाचा इन पनर्नमेंट में दरकत देने को जरू :। है । डेनोफोन जिस्टम का यद हाल है हमारे यहां कि हर दूनरे तीसरे रोज एक

[श्री गुलाम रसूल कार]

दो एकपबेंक में आक लग जाती है।
अगर हमें फायर किनेड बुलानी हो तो
टेलोफोन की जरूरत पड़तो है, गाड़ी
बुतानो हो तो उनके लिए भी टेलोफोन
की जरूरत होती है। अगर एक्सीडेन्ट
ही जाता है तो उसके लिए भी टेलोफोन
की जरूरत पड़ती है। इपलिए मैंन कहा
कि टेलोफोन अब लक्तरी नहीं रह गया
है, बिका यह जरूरत बन गया है।
मैं बाहता हूं कि आप इ। डिगर्टमेन्ट को
हरकत में लाइये।

ग्रापने माइक्रोवेव सिस्टम चलाने की बा कही है। पिछले छह सात साल से ग्रापने बार मूला, गुलमोहर वर्गरह में इसके लिए काम किया है। श्रोनगर में तो माइक्रोवेव सिस्टम है। लेकिन दूसरी जगहों पर टावर्स बना दिये गये ग्रौर दूसरो मशीनरीं भी लगा दे. गई है, लेकिन उनको चालू नहीं किया गया है। मैंने इप बारे में डिगर्टमेन्ट से भी शिकायत की है। करोड़ों रुपया इस पर खर्च किया जा चुका है। जरूरत इस बात की है कि इस माइक्रोवेय सिस्टम की चालू किया जाय।

ग्रंथ में ग्रंथने कस्बे के बारे में
कुछ बाते कहना चाहता हूं। श्रीनगर के
वाद निजारत में हमारा कस्वा दूसरे
नम्बर पर ग्रांता है। लेकिन जो टेलीग्राम
दिल्ली से जाता है वह पहले श्रीनगर
जाता है उसके बाद बारामूला डिस्ट्रिक्ट
हैडक्वाटर में जाता है। मेरी समझ में
नहीं ग्रांता कि इम तरह से तार भेजने
में देरी क्यों की जाती है ? इस तरह चार
रोज में तार पहुंचता है। मैं समझता हूं
कि इतनी देर में ग्रंथर टेलीग्राम मिले
तो उसका क्या फायदा है।

गत्र मी कुछ बातों ग्रापके डिपार्टमेन्ट मे जो केजुग्रन लेबरर्स हैं उनके बारे में कहना चाहता हूं । काफी तादाद में इस डिपार्टमेन्ट में केजुअल लेबरसं काम करते हैं । उनकी चार-चार और पांच-पांच माल काम करते हुए हो जाते हैं, फिर भी उनको मुस्तकिल नहीं किया जाता है । मैं समझना हूं कि उनको मुस्तकिल किया जाना चाहिए । जिन लोगों को काम करते हुए तीन साल हो गये हैं उनको मुस्तकल किया जाना चाहिए । जो लोग पहले आए हैं, जब से आपने उनको तैनात किया है, फर्स्ट परफरेन्स पर आ। उन को मुस्तकल कर सकते हैं ।

. इपके साथ-साथ में डायरेक्टरी के बारे में भी कुछ बातें कहला चाहना हूं। ग्रापने डायरेक्टरी छापी हैं। काशमीर के लिए ग्रापने डायरेक्टरी छापी है। लेकिन जम्मू के लिए ग्रापन डायरेक्टरी है, काशमीर के लिए ग्रापन डायरेक्टरी है और लहाख के लिए ग्रापन डायरेक्टरी है और लहाख के लिए ग्रापन डायरेक्टरी है। तीन डायरेक्टरीयां काशमीर के लिए छापी गई हैं। ग्रापर हमें कोई नम्बर देखना हो तो हमें तीनों डायरेक्टरीज को देखना पड़ेगा ग्रीर उसके बाद भी तम्बर तलाश हों जाय तो ठोक है।

इसी तरह से मैं यह भी कहना चाहता हूं कि पहले टेलीग्राम का कोड उर्दू में भी होता था, लेकिन श्रव वह बन्द कर दिया गया है । आप जानते हैं कि उर्दू हमारे स्टेट की जवान है, सरकारी जवान है । काश्मीर के कांस्टिट्यूशन के मृताबिक उर्दू वहां की रिजीनल जवान है । जब वहां पर फ्यूडल सिस्टम था और महाराजा हरि सिंह वहां पर थे तो हम उर्दू में टेलीग्राम दिया करते थे । लेकिन श्रव आपके डिपार्टमेन्ट ने उर्दू में

टेलोग्राम लेने बन्द कर दिये हैं। उर्द का कोड खत्म कर दिया गया है। टेलोग्राम मिर्फ ग्रंग्रेजी में लिये जाते है। श्रंग्रेजो भी हमें आती हैं, हिन्दी भी हमारी जवान है, वह हमारे लिए जरूरी है, लेकिन उर्द जम्मू-काश्मीर को रिजीनल जबान है, इमलिए उर्दु में भी टेलीग्राम तिये जाने चाहिएं। इससे ग्रांपका फड़े-रल सिस्टम मजबूत होगा। लोग समझेंगे कि हमारी उर्द जबान को भी जगह दो जा रही है।

जहां तक टेनोफोन के बिलों का ताल्लुक है. उनके बारे में मेम्परों ने काफो रोशनी डान दो है। मैं उनमें इजाफा नहीं करना चाइना हं। मेरे टेलोफोन का विज चार हनार रुखों का आ गरा । मैं बेटे के नाम पर दूनरा कनेक्शन लेता हं तो ग्राम्मा डिमार्टमेंट कहता है कि श्राना श्रमो वार-गंब हनार रुप्यों का वित बाक्ति है। फ्रांट ऐसा की जिए कि ग्रागर हन रेम जन में टेबोकोर महत्र इसरिये कटे कि हनारे पास बहाना है तो उन घर में दूतरा डेलोफोत मा दोजिए, उन फैमिति के दूरि मेम्बर को टेलोफोन मादीजिए। इनने फ्रांको आगरनी भी जादा होगो श्रीर ग्रहाबनी भी हो कार्येगो। श्राम-तौर पर ऐना होता है कि मेरे नाम पर टेलोफो। है, मेरे बेटे के नाम पर, भाई के नान पर टेनोकोन है (अनय का घंडी) कत्मन्ड कर रहा हूं। एक निनट।

तिहाना मेरो गुनारिश है कि आर घर में दो टेलोफोन लगे हुए हैं, बड़े **बड़े कैपटलिस्ट, बड़े बड़े शरमायेदार,** य डे बंडे करखानेदार जब टेलीफोन को दरखास्त करते हैं तो इनको टेलो-फौरन मिन जातः है। कई कैटेनरी इस तन्ह से मुकर्रन कर दी हैं। उनमें मिडिन क्रांस के जो नये लोग है

उनको फारो टेलोफोन नहीं मिलता है। ग्राप इनमें तरमीम लाइये। जिस कार-खाने या घर में दो टेलीफोन हों उनकी दर कास्त अवनेप्ट तो की जिए लेविन पहले उनको टेलीफोन दीजिए जिसके यहां कोई टेलीफोन नहीं लगा हुम्रा है। रश्क होता है उन लोगों को यह देखकर। जो नये भ्रादमी सोसाइटी में पैदा होते हैं उनको टेलीफोन करने में काफी दिक्कत होती है। जम्मू ग्रौर कश्नोर, लद्दाख की ट्रापी-कल कंड, शंप को सरेन जर रखकर मेहरपानी करके टेलीफोन सिस्टम दूरका की जिए, ठीक की जिए। लोगों की शिकायत जब पैदा होती है तो पोलि-टिकली ग्रीर सियामी तौर पर म्काबना, इस वजह से करना पड़ता है कि जहां सोशानिस्ट एलिमेन्ट्म हैं, थिकिंग है वहां लोग इस चीज को बहुत हद तक एवन ज्याइट करते हैं। मैं इतना कहते हुए श्रापने गुजारिश करता हं कि ग्राप वक्तत तिहालें ग्रीर श्रीनगर ग्रायें. लद्दाख ग्रायें, जम्मू ग्रायें ग्रीर खुद से मिनने को जहमत उठायें ग्रीर की करीव से देखें। ग्रापने जिम काविलि-यन से, जिप ढंग से इस ऐक्ट को पेश किया है उनमें क्रांपने हमें क्रीर क्रपोजिशन को मुतस्तर कर दिया। ग्रापको मिनिस्ट्रो का कांग्रेस के दौर में जितना फैनाव हो सकता है उसको दाद दिये वर्गर नहीं रहा जा सकता। मैं समझका हूं कि जितना फैलाव हुआ। है वह ग्रच्छा काम हुग्रा है। मैं समझता हं कि जित्तना भी इपका फैनाव होगा उतना ही ब्रापकी ब्रामदनी में हजाफा होगा। मैं उम्मीद करता हूं कि ग्राप मेरी बात पर तबज्जह देंगे।

†[شرى قالم رسول كار (نامزد) : جاباب وائس چهترمهن صاحب رم معدتوم لاذکل صاحب نے جو بل ييهى كيا هے رة كزشته استتهى مين جو حالات بدل کئے ان حالات کے سا ۽ جو همارے ٿيکايکل او - هاءِ کی ترتی هرئی ار جو تهای فرن ایکسجویلجرل کا ارز پرمع آفسو کا یهیااؤ همارے ماک برر میں هرا -جلکا ارداد ، شمار ملستار صاحب نے أس هاؤس مين بيمن كيا ، اللين جو کچھ تجویز کرنے کھائے یہ بل ه - تيا عراف اور تهای فرن جهال حکومت کیلئے آمدای کا ذریعہ ہے رمان میں سنجہتا هی که تیلیفرن گهر پر هونا لگزری هی نهیں ایک نیسیستی بن گیا ہے - اگر میرے گهر میں قیلی نرن هر تو دس ارد کرد کے گھروں کو فائدہ پہنجہ اھے۔ اس لئے ضرورت اس بات کی ہے که تیاینوں ڈیہارٹمذے کو ڈسیبلس کے نحت لایا جائے - یہ ڈہیک ہے کہ کاستی تیوش کے تصت تریت يونيدوم كى علم چووق هے - ليكن تريق يونينزم مين ايسى بات نهين هونی چاهئے که صرف حقوق تلاص کئے جائیں - تلخواهیں ہومانے کے لئے ایجی تیشن کئے جائیں ضرورت أس بات كى هے كه جس ماازم كيلكے جو ذمهداری. سونهی ک**ئی ه**ے وہ اسكو نههاني چاهيئه - الياو، فرن اور تهليكراف ديهارد،لت مين دههاي

هرنا نهایت ضروری هے اور جو نیا سائنس کا درر آیا ہے اسمیں انکی فمعدای اور بزهه کُلُو هے ، انکو ایکت میں لانے کی بنی ضرورت نهی - میں منسلار انجازے کو اسکے لئے مبارکیاد دیتا ھیں اور میں سمجم الهول که آج وقت کی پکار هے نه وقت کی ضرورت هے - چاهئے تر یه تها که اس ایکت کو لاگو کرنے کے بعد اسیں جو کئی تیکنیکل خامیان هین - جهان ایک پراویزو حوتا چاهگے تھا رھاں فاوسول پرازیزو ایکس میں عرنا جاهئے - هر ایکت کو اس هارس میں بیش کریں تو اسر فرابیون اور خامهن کو سامنے لایا جا سکا ہے اور ایکٹ کے لاگو کرنے کے بعد اسکی خامیوں کو وقت کی فرورت کے مطابق الهیک کیا جا سکتا ھے ۔

تهای فرن ڈیپارٹیانٹ کے پویالؤ أو، مشیقری کا لگانا - اس کے دو تھی پهلو هين - ايک سويچ بورة هوتا هے -دوسرا ايكسجيني كا ابنا مسلم - اور تيسرا ايدملساريتيو ديهارتميلت -ايده نستريتيو ديهارتميلت مين عام طور پر ٹیلیفون میں وہ لوگ لکائے جاتے هیں جو مهکهایکل طور پر واتف هرس - ليكن سوئيم بررة پر أن لرکوں کو تعالمت کیا جاتا ہے جن کا میکیلیکل ڈیھارٹمیلٹ کے ساتھ کوئی تعلق نبهن رها هـ - أور جب

•

زیاده خامیان پیدا هرن گی - اس حد تک اس میں زبادہ شکیتیں پیدا هوں کی - المکن بہتر یہی هے که شکایتوں کا کم هونا با شکایتوں کا نه هوذا هي ڏيپارٿ ينت کي قابلوت هـ-اچهائیان اور خوبیان لوگون کو دکرائی نهیں دیں کی اجهائی اور خوبی اگر ديپارتمينت کے هو دو اس کی کههن كرئى چرچه نهين هو كي ليكن جهان خامهان هرتی هین وهان اس کی چرچه هرتی هے - واقعه یه هے که جهان بهت ساری خوبیان هین وهال ديپارتميات ميل كنچه خاميال بهی هرتی هیں - میں اپای ریاست کی تنون بات کر لوں ٹاپو گرافی -آب و هوا - نيچر ايسي هے كه همين برف ارر رابا مين رهنا پرتا ھے - آباہو گرافی ایسی ھے کہ ھارے تک منستریل یا انیشیل وقت پر نهین بهدیها - عام طور پر شهر میں رھنے والے لوگوں کو اس تیایفون ایکسچینم کے طور پر ڈیپارٹیلٹ کے بارے میں زبردست شکایت ھے -ایکسچینم مام طرر پر چاتا نهیں ھے - جب هم 199 پر تيايفون كرتے هیں نبیر ملانے کیائے تو پانیے ملت تک کرئی اثباتا نہیں ہے - جب پانچہ منت کے بعد کوئی اقباتا ہے تو کہتا ہے كه تياينون آوت أف آرةر هي - اسلمُه آپ ۱۹۸ کو تیلیفون کرین - اسین بهی پانیج ملت تک کوئی نهیں اللهاتا - جب وهال سے بوی الهاتا

ايكسويلم خراب هو جاتا هے تو آپریتر کو بھی مرکھنیکل دیمارتمینت کی طرح رفیوٹ کرنا پوتا ہے۔ اور آپریتر کو بھی کالیاں کھائی پوتی هين - جب ٿيليفون نمبر نهين ملتا تو میں قبلینوں آپریہر کو پکرتا هاں ۔ عام أدمى كو يته نبين هے كه ایکسچیدم کو توهک رکهد دوسرے لوگوں کا کام ہے ۔ آج ضرورت اس امر کی هے که آپریٹر کو بھی خاصی تريننگ دي جائے تاکه وہ ميكينيكل د پارتمیدے کی دیمہ بہال کر سکے -اكر انسيكتريا لائن مين اس كي دیکھ بال نہیں کرتا ہے تر انسپکتر اور آپریگر کی تبدیلی تبری هو سکتی ھے جب دواوں ٹیکٹیکلی فت ھوں اس کو بلانے کے لئے - ضرورت اس امر کی ہے کہ اس میں اندرزنی طور ير جو خاميان هين ان کو دور کيا جہائے -

آج کل کے اس سائنس کے زمانہ میں کرئی خرابی هو تو یه کها که تيكنيكل خرابي هي - يا بهانا لئانا که تیکنیکل خرابی هے میں سمجهتا ھوں مناسب نہیں ھے - ضرورت اس امر کی ہے جب اس کی حفاظت سوشل سروس کی طرف بن جاتی ھے تو اس قیپارٹمیلٹ کو زیادہ خوبی کے مانہ چلایا چاھئے۔ میں مانتا هول جس حد تک اس کا پهيلاؤ هوا هے اس حد تک اس مهي

[شرى فلام رسول كار] هے تو وہ کہتا ہے۔ ۱۹۷ کو آپ تیابی فون کرلین - وهان بوی یهی حالت هے - فرورت اس امترکی هے اس ديهارد يات مين نجل استر هر كام كرنے والے هيں - 199 پر 198 پر - ۱۹۷ پر - اسمیں کرئی - برآ ذمه دار - بوا کوالیفائد آدمی نهیس هوتا - وهال عام طور پر چهوالے آدمی ھیں لیکن فرورت اس امر کی ہے کہ ان میں اچھے قسم کے جذبات ییدا کئے جائیں - اس قسم کے جذبات پیدا کئے جائیں جس سے سیسکرائیر کی تسای هو - پوری طرح سے میں امکو مطمئین کرونگا -اس دیپار آمینمی کا کام هماری ریاست کے تیلیفون ایکسچینج کو دیکینا بھی ھے - ھماری ایک بازی ریاست بھی هے - همارا کهر صرف تهليفون ايكستهمليم سے ۱۵۰ فٹ کی دوری پر فے اگر هم کیوکی سے آواز لکائیں تو تیلیفون آپریٹر باہر نکل کر آ سکتا ہے - ڈیڑی سو فت کے فاصات ہر کوئی ایکسچیلیے هو هر آدهه گهنته پر مجه ایک آدمی بهیجال پرتا هے که ولا همارے سا ہ بات کرے میں جانتا ھوں تیکا کی ديهار تمنت هے - ايكسوينج ميں كرد بہی پزتا ہے اور گردہ جب ہوتا ہے تو تار کیم نهیس هرتیس - ضرورت اس امبر کی هے که اس قیبار تمدنت كو ذرا حركت مين لاينُم - مين سنجرتنا هون بهت سارى خدمات ھیں - بہت اچھ کام کرنے والے بھی

هين ليكن جهان خامهان پيدا هرتي هیں اس کی چرچه هوتی ھ میں محسرس کرتا هوں جہاں کوئی تيليفون نهيس چلتا كوئى خرابى هرتی هے۔ تو مرکز کو گالیاں ملتی هیں - جہاں ریجدازم پر لوگوں کو اکسایا جاتا ہے - جہاں سیائیمیلٹس مذهبی جذبات کر اکسایا جانا هے -وهاں مرکز کو کانیاں دی جا ی ههن -هماری ریاست میں اس قسم کے حات هیں که اگر همارے مرکزی کرخانه اچه کام نهیں کرتے تو ریجالی طور پر مرکزی دیپارتمنت کو کالهان ملتی هیں - شکایتیں کرتے هیں -کہتے ھیں ڈیپارٹمینٹ تھیک نہیں چلتها - تیلیفون تهیک کام نهیں کرنا -همارے اس بالیٹیکل جماعت کے هونے کے نہاتے آنپ کے ساتی واسطه هونے کے ناتے گورنملٹ میں همارا کوئی دخل نهیں هے - لهکن ولا لوگ سمجهتے هیں که بری مجیب بات هے یه ک_{دیسے} هو سکتها هے ولا لوکل گورنملت کے خلاف قدم اٹھاتے ھیں - لہذا اس کورنملت میں حرات دیائے کی فرورت هے - تهليفون سستم كا يه حال هے همارے یہاں هر دوسرے تیسرے روز ایک در ایکسچینج میں آگ الک جاتی ہے - اگر ہمیں فائر ہرگیڈ بدنی هو تو تیلینون کی ضرورت پرتی ھے - گاری بلانی هو تو اس کے لگے بھی تیایفون کی ضرورت پوتی هے - اگر ایکسیڈنٹ و جاتا ہے تو اس کے لئے

38r

سمجهتا هرن که اتنی دیر میر اگر تيليگرام ملے تو اس كا كيا فائدة هے -

اب میں کچھ باتیں آپ کے قههار المرنت موس جو کیجول لیمرس ھیں - ان کے بارے میں کہنا جامتا هون - كافي تعداد مين اس ديوبارتمهنت میں کیچول لیبرس کے کرتی ہے ان کو چار چار اور پانچ پانچ سال کام کرتے هوئے هو جاتے هير پير بيي ان کو مستقل نہیں کھا جاتا ہے ۔ میں سمجهتا هول که ان کو مستقل کیا جانا چائئے - جن لوگوں کو کام کرتے هوئے تین سال هو کُلُے هیں ان کو مستقل كوبا جانا چائي - جو لوگ پہلے آئے ھیں جب سے آپ نے ان کو تبادُنات کیا ہے فرحت پدیفونس پر آپ ان کو مستقل کر سکتے ھیں -

اس کے ساتھ میں ڈائرکٹری کے بارے میں بھی کچھ کہا چامٹا ھوں - آپ نے ڈائرکٹری چھاپی ھے کشمهر کیلئے بھی آپ نے ڈائرکٹری چهاپی هے ایکن جموں کیائے الگ دَادُركة رى هے - كشمير كيائے الگ ةائركترى هے لدائے كيلئے الگ دَائركترى ھے - تین ڈاڈرکٹ یاں کشمیر کے لئے چپاپی گئی هیں اگر همری کوئی نمجر فيكهنا هو توهمين تينون ةائركقريو کو دیکھنا پیء کا اور اسکے بعد بھی نمبر تلاش هو جائين تو تهيك هے -

اسی طرح سے میں یہ بھی کہنا چانگا هن که تیلیگرام کا کود اردر

بھی الیایہ ورے کی ضرورت ہوتی ہے اس لئے میں نے کہا کہ تیایہ ون اب لگزری نہیں را گیا ہے بلکہ یہ ضرورت بن گیا ہے - میں چاھتا ھوں که آپ اس دیپارتمیلت کو حرکت مين لايئه -

آپ نے مائیکرو ویت سستم چلانے کی بات کہی ہے پچھلے چھے سامیہ سال سے آپ نے بارہ مولہ - کاموہو وفيرة ميں اس كے لئے كام كيا أهے -شری نکر میں تو مائیکرو ویت سستم هے لیکن دوسری جگہوں پر تاورس بنا دیئے گئے اور دوسری مشینری بهی لکا دی گئی هیں لیکن ان کو جالر نہیں کیا گیا ہے - میں نے اس بارے میں ڈیپارٹمیلت سے بھی شکایت کی هے - کروزوں روبیه اس پر خرچ کیا جا چکا ہے - ضرورت اس بات کی ہے کہ اس مئیکرو ویت سستم کو چالو کیا جائے -

اب میں اپنے قصمہ کے بارے میں كحيه باتين كرنا چاهتا هي - سريفكر کے بعد تجارت میں شارا قصبه دوسرے نمبر پر آتا ہے - لیکن جو تيايكرام دائي سے جاتا هے ولا بہلے سر ، نگر جاتا ہے اور اس کے بعد بارة موله تساركت هيد كوالر مين جاتا هے - میری سمجه میں نهیں أتها كه اس طرح سے تار بهينجلے ميں دیری کیوں کی جاتی ہے - اسطرح چار روز میں تار پہنچتا ہے - میں

هو جائیگی - ماء طور پر ایسا هرتا هے که مهرے نہام پر آهاهاون هے -مهرے بیٹے کے نام پر - بہائی کے نام پر الیاهفرن هے . . . (واحت کی گهللو) کاکلرد کر رها موں ایک ملت -

لهذا میری گزارش هے که اگر گهر میں دو تیلینوں لگے هوئے هیں -بوے بوے کیپیٹلست بوے بوے سرمایهدار ہوے ہوے کارخانه دار جب تیایفوں کی درخواست کرتے ، یس تو ان کو تیلیفون فوراً مل جاتا ہے - کئی کیتیگری اس طوح سے مقرر کو دی دُلُی هیں -اس میں مذال کالس کے جو نیے لوگ هيس ان كو فوري تيليفون نهيل ماتا ھے - آپ اس میں ترمیم لایئے - جس كارخيانه يا كبر مين دو تابليفون هون ال کی درخواست ایکسیت تو کهجئے لیکو پہلے اس کو تیلیفوں دیجئے جسکے یہاں کوئی تیلیفون نہیں لکا هوا هے - شک هوتا هے ان لوگوں کو یہ دیکھ کر - جو نئے نئے آدی سوسائی میں پیدا هرتے هیں ال کو تَیالیفون کرنے سہی کافی دفت هوتی هے - حموں و کشمیر - لدائم کی تراپیکل کندیشنس کر زیر نظر آرکه کر وهان من برہائی کو کے تھایفون سسام کو درست کیجئے تهیک کیجئے - لوگوں کی شکیت جب پیدا هوتی هے تو پرلیاتیکای ارز سیاسی طور پر ان کو مقابله اس ائے کرنا پڑتا ہے که جہاں سشنست اليمنتس هين - ريجنل ترندنگ هے رهاں لوگ اس چيز کو بہت حد تک ایکسپائٹ کرتے ہیں -مہری ایا کہتے ہوئے آپ سے گزاری کرتا هرن که آپ وقت نکالین اور سرى نائر أئين - الدائم أثين - جمون آئیں اور خود لوگوں سے ملنے کی زحمت

[شری غلم رسول کر] میں بھی ہوتا تھا لیکن اب وہ بلد

کر دیا کیا ہے۔ آپ جانتے میں کم اردو عمارے استیت کی زبان ہے۔ سرکارہ زبان ہے - کشمیر کے کانسٹی تیوٹن کے مطابق اردو وہاں کی ريجلل ليلكويم ه جب وهان پر فيودول سستم تها اور مهاراجه هير سلكه وهاں پر تھے تو ھم اردو مھی تیاہکرام دیا کرتے تھے لیکن اب آپکے قیپارٹمیلت نے اردو سیس تیلهارام لهنے بند کو دیئے هیں اردو کا کوہ ختم کر دیا کیا ہے - تیلیگرام صرف انگرینی میں لئے جاتے ھیں - انگریزی بھی جمیں آتی ہے - حددی بھی ھماری زبان ہے وہ عمارے لئے ضروری ہے لیکن اردو جموں و کشمیر کی ریجنل زبان هے اس کے اردو میں بھی تیلیکرام الجے جانے چاھدُوں - اس سے آپ کا فیدرل سستم مضبوط هوكا - لوك سمجهين کے کہ عماری اردو زبان کو بھ جگہ

جہاں تک قیلینوں کے باوں کا تعلق ہے انکے بارے میں مممروں نے کافی روشنی قال دی ہے۔ میں اس مين اضافه نهين كرنا چاهدا هون میرے تیلیفوں کا بل چار هزار روپوء کا آیا هے میں اسے بھٹے کے نام پر دوسرا کاکشی لیتا هون تو آپ کا دیپہارٹمیذے کہتا ہے که آپ کا ابھی چار پانچ هزار روپيون کا يل باقي ه - آب ایسا کیجئے که اگر همارے مكان مدن قبليفون محض اس الحم كيِّے كه همارے باس بقایا هے تو اس کبر میں دوسرا تہایہ ون ست دید أے اس فیملی کے دوسرے صعیر کو تولیفون مت دیجئے - اس سے آپ کو آمدنی بهی زیاده هو کی اور ادائیگی بهی

دی جا رهی ہے ۔

اتهائیں - اور لوگوں کو تریب سے دیکھیں۔
آپ نے جس قابلیت سے جس تھلگ
سے اس ایکت کو پیش کہا ہے اس
سے آپ نے همیں اور اپوزیشن کو متاثر
کر دیا - آپ کی منستری کا کانگریس
کے دور میں جتنا پہیلاؤ ہو سکتا ہے
اس کی داد دیئے بغیر نہیں رسا
جتنا پہیلاؤ ہوا ہے وہ اچھا کام ہوا
ہے - میں سمجھتا ہوں که جتنا بھی
اس کا پہیلاؤ ہوگا اتنا ہی آپ کی
اس کا پہیلاؤ ہوگا اتنا ہی آپ کی
کرتا ہوں که آپ میری بات پر توجه

SHRI V. N. GADGIL: Sir, I am thankful to the ten or eleven honourable Members who have spoken on this Bill. I am also thankful to them for bringing to my notice certain of their individual problems, local problems and specific incidents. If I don't make any reference to these, or if I do not specifically refer to any Member, it does not mean that what they have contrbuted is of any less importance. With the short time available at my disposal. I propose to confine myself to important issues and problem and not go into details. As far as the details are concerned, I will attend to them and I will write to the Members concerned and try to that things improve.

Sir, hefore I go into the issues, I would like to make three things clear. An impression seems to have been cerated as if during the last one hundred years the Act has not been amended at all and as if it is being amended now for the first time. It was amended from time to time, at least six times, and as things develop, as technology advances, amendments are brought forward. The last amendment was in 1973 and we thought that ten years had passed and that a look or a review was necessary and that is the origin of this Bill. Secondly, some people have got the impression-at least one honourable Member said-that a group is appointed and somehow I have succumbed to that group and all that they

have said I have accepted. Without accepting, or rather even accepting the charge of being immodest, let me say that I do not succumb to any officer's pressure. see what they have brought, satisfy myself that what they are suggesting is correct and then only I accept and that is so regard to this Bill also. The third thing, and more important, is that I thought as this is a very short, simple Bill, no politics will be brought into it. But I was a little surprise that some motive is sought to be attributed. There is nothing against trade unionism in this Bill. Let my Leftist friends know that the first Post and Telegraph Union in India was established in Poona by Mr. K. G. Gadgil-it is a historic fact -long before it was started in other areas. I myself was associated with the P& T Union for several years at Poona, I used to come with their problems. I fought more vigorously for the than probably other Members have done before Mr. C. M. Stephen. It is true that now I am on the wrong side of the table. (Interruptions) But that does not mean that I have forgotten my trade unino experience and that I have no concern with trade unionism. Therefore, I think it is not correct to say that this is an antitrade union Bill or anti-labour Bill. As I said, as one hon. Member from the CPI rightly said, and I have also stated it in the beginning, that I do not accept the propostition that everybody is bad in the P. & T. Department. Black sheep are everywhere in every profession. I belong to the legal profession. I practised for 25 years and I have come across so many black sheep in the legal profession. But that does not mean that all advocates are bad. So I am not saying that all employees in the P & T or all employees or trade union workers in the P &T are bad. But I do maintain that a small percentage is bad. And that gives us a bad image.

I will give only one illustration. At the time of the NAM, CHOGM and ASIAD our people did wonderfully well. Three thousand media men attended We provided telex to 67 countries—44,000 minutes of telex and 14,000 international trunk calls were made. We provided fascimile to 23 countries, not with one

[Shri V N Gadgil]

single fault. I would urge upon Members...(Interruption) I welcome criticism. I do not resent it. But our employees have done wonderfully well. They got all praise from many foreign correspondents who had come here. But at the same time there is a small element which gives a bad name, and the provisions here are to deal with them. I want to disabuse the mines of several people; it will be used against legitimate trade unionism, legitimate labour movement activities. But it will be used against those who corrupt, those who divert lines and cause a lot of loss not only to the Government but to subscribers also and also give a bad name not only to the Department but even to the country. My friend from Tamil Nadu mentioned that some of them wanted to start business but then they came to know certain things they went elsewhere. It gives a bad image to the country itself. it is proper that we should deal with such elements firmly.

But as I expected, most of the discussion was not on the Telegraph Bill. was about the functioning of the telephone network. There is nothing wrong in it. Just as it gives you an opportunity to point out the defects, the shortcomings-I think it is legitimate—it also gives me an opportunity to present the other side. I do not claim that the system is working completely satisfactorily. It is not. But let us analyse why it is so. Having spent a year and a half in this Ministry my conclusions are that the system is not working completely satisfactorily for the following reasons. Telephone was awarded a low priority. And rightly so, because in the first five Plans, Power and Irrigation were more important than telecommunications. Therefore, the allotment of priority was low, with the result that we did not have enough finance available. It is true that telecommunication is profitable. But the initial investment is enormous. To give you one illustration, an 8000 line electronic exchange costs 16 crores of rupees. We talk of improvements in Japan. Recently, I read a book and in that book the Chairman of the N.E.C. states that in 1957 it took six hours on an average for a call to materialise in Japan and that there was a waiting list of 30 lakhs. What did they do? In ten years, they invested 64 billion dollars. That is why Japan is one of the best. Unfortunately, in India we do not have enough money. There is lack of finance. low priority, inadequate maintenance which is the characteristic of industries, whether private or public. There is also faulty planning to a certain extent and also insufficient training. But, according to me, the most important reason is the low density of telephones. Some of the so called middle class people come to me and say: "Yesterday, I was in America and the telephone was working wonderfully well It works well in Germany an England." They take pride in that and try to denegrade India. What is the reason? In most of the western countries, there are at least 800 telephones for every 1000 persons. There are several cities in America where the number of telephones is more than that of human beings. Of course, the system works Here in India, for 1000 persons, the number of telephones is 2.8 or 3. The whole load comes on 3 telephones. It is something traffic jam, 1000 people wanting to ring up with only 3 telephones. Some people talk longer than necessary. I do blame them. But this is also one of the reasons. Supposing my friend, Suresh Kalmadi, talks to Miss Khaparde for half-an-hour, What Ten persons wanting to talk to her will get it engaged and 10 persons wanting to talk to Mr. Suresh Kalmadi will get it engaged and the blame come on us

गाडगिल की मिनिस्ट्री काम नहीं करती । Therefore, we have put an advertisement: Please be brief, somebody is waiting on the line. Therefore, if people go on talking....

1

SHRI B. SATYANARAYAN REDDY: And what about wrong numbers?

SHRI V. N. GADGIL: I am coming to wrong numbers also. First, I am dealing with engaged numbers. Sometimes, people talk too long and that is a problem. In other countries also, people talk long. Some time back, there

was a cartoon in Punch, a British maga-The cartoon shows a telephone booth, a lady talking on the telephone, 60 or 70 people waiting It also shows a book and she is saying. "Now. dear, I will read you the third chapter." If the people go on using a telephone in that fashion, naturally you will get engaged phones, particularly in a developing country like India where there only 3 telephones for 1000 people. The basic reason is what is technically called "low telephone density". I will this point to the hilt. I come from Poona. In the 60s, the waiting list was The telephones were workvery small. ing very well. There was hardly complaint By the 70s, industrial pansion had taken place. There was a long waiting list and there were lots of complaints The efficiency or efficacy varies with the waiting list The basic problem is low density That is why, in the 7th Plan, as my friend, Mr. Rama-Krishna mentioned, I asked for 12500 crores of rupees, six times more than that of the Sixth Plan. The country has realised that not only for industrial development. not only for economic but also for economic decentlopment, ralisation, communication is a must. The other day I went to Chiptem, I met gentleman hardly 25 or 30 years old. He has started an industry there because of the tax relief and other things. said: "I regret I came here; there is no telephone facility here. I have got export orders and I have to send somebody Bombay." Why should pepole come to these areas? Therefore, for industrial decentralisation, telecommunication a must I will go one step further only for economic development, not only for industrial development, even for national integration, communication is must. If tomorrow a signal goes from North East to the INSAT-IB which 22,000 miles above, in less than a minute it goes up and in less than a minute it comes to the 28 earth stations and the telephones work. Supposing a person North-East is able to speak from the to a person in Srinagar will it not help national integration? So, even for national integration, the telecome is a must. That is why I pleaded for a priority and for more funds. And, I am thankful to the Prime Minister that fortunately in 1983. during the World Communication Year, she took certain historic decisions of which a mention has been made. And I hope to get a greater priority and more funds in the Seventh Plan. That will to a large extent remove the basic cause, namely the low density. So, these are some of the general observations I wanted to make. About wrong bills, I would like to...

SHRT NIRMAL CHATTERJEE (West Bengal). May I make one intervention? In your reasoning on that point that low density is the reason, there is a possible catch because if we have only three telephones, firstly you can ring up only up to three people If there 1,000, you could ring 1000 people And the second difficulty is that unlike in the advanced countries, all those 1.000 people do not and cannot utilise these telephones. So, it is perfectly possible that there is some optimum density. But that optimum density need not be an improvement from the present low density something else. That may further accentuate the problems in as much as have indicated that already because increasing density which is indicated by more number of telephones, the lems are accentuated. So, it does seem that there is a logical catch somewhere. Unless some other statistics are your case is not convincing.

SHRIV. N. GADGIL: Have I mentioned that this is the only cause? I mentioned several, And I said that it is one of the most important causes. I have not claimed that you increase the density and automatically everything will be all right. But I do believe from my studies of a year and half not only here but also other countries that low density is one of the basic causes.

Sir, I was referring to the general problems. Now I will come to the wrong bills. There are a number of causes for this. The machine may be faulty. And I would request the hon. Members be[Shri V. N. Gadgil]

39 r

cause I was in the same position they are now that please visit an exchange with me once and see for yourself what the state of affairs is. It is easy to say, 'catch him'. One telephone line runs into one KM At any point of time, it possible for a black element to change the lines And it can be done in flick. To catch him is not easy. You will have to have a watchman kind person behind the back of every emp-That is impossible Then again the fault can be at one of the used please—it can be at the subscriber's residence, it can be in the cable or it be in the exchange. Therefore we have tried the flying squad. We have succeeded to a certain extent. We have tried other technical devices also I am trying to see that diversion does not take place. Diversion is one reason of wrong bills. The other is this. I am not doubting the bona fides or the words of any gentleman or any citizen for that matter. But we have come across cases where people do not realise that an STD call is expensive. Sometimes it is 16 times the ordinary one. And they forget about it and talk about the rains and weather as it is a local call.

SHRI B. SATYANARAYAN REDDY: It is very much under lock and key. What to say about that?

SHRI V. N GADGIL: I am referring to any hon Member's individual case. But we have also come across some cases. I will narrate There is a retired ICS gentleman. complained to us that he was getting excessive bills. We asked the officers investigate. He being an honest later on he himself came to us and told us that sorry he complained. He said, I found that when I am not at home. his grand-daughter, who is student, goes on talking for half-an-hour or so on STD. That also is a I am not saying, that is the only reason.

With regard to the procedure, since last year, for the information of the hon. Members, we have introduced a new procedure and although it is circulated, may

be, some people have not read it. The new procedure is that if you get a wrong bill, your telephone will not be disconnected if you deposit what according to you is the undisputed bill. The rest will be inquired into end the meter will be...

SHRI B. SATYANARAYAN REDDY. How can we deposit Rs. 10,000?

SHRI V.N. GADGIL: You say, according to me it should be only Rs. 200 and we will accept. You say what according to you is the undisputed bill on the basis of the last two or three years bills. If you say that on the basis of my last three years bill, my bill should be only Rs. 500 we will accept it provisionally.

SHRI B. SATYANARAYAN REDDY: But they are deducting it at source.

AN HON. MEMBER: Is there any circular like that?

SHRI V. N. GADGIL. You deposit the undisputed bill. With regard to the disputed amount you write to the local officers or to me or to anyone in authority, we will inquire into that. We have 'a system of metering, seeing the pattern and I can tell you I have satisfied a number of M.Ps. who came to me. I showed to them that this is the pattern of their last year's metering. Now, tell me is there anything wrong? They said, the pattern is the same. Therefore, they could not complain. It is also true that there is the problem of 'spurt'. In the case of one M.P. the calls were say 100. I do not remember the exact figure. But in the next quarter it became 9,000. We ourselves said it is a 'spurt'. This is obviously wrong. This procedure is now being followed. I do not propose to deal with the complaint of wrong bills of each and every M. P. who mentioned it. They can directly write to me and we can deal with it, except Mr. Suresh Kalmadi, I think in his case no consideration should be shown because he himself has said that most of his calls are to Miss Khaparde. So, if he has gone on for talking long enough there are no wrong bills and only proper bills have been given to him.

Then, Sir, there are two or three other points which have been raised, general

points. One was raised I think by Shri Suresh Kalmadi about the recent changes made in the timings of concessional rates. Let me state this. The Committee on Communication, which is popularly known as the Sarin Committee, there were technical people in it experts, they examined this problem and they said that a number of technical problems arise at night and therefore, they recommended that these concessional hours should be reduced. Although we have made exceptions in the case of deaths, arrivals, departures, they will be accepted but in the case of normal class, businessme's calls, we have reduced the concessional rates on the recommendation of the Sarin Commit-

Then, Sir, my friend from Tamil Nadu, Mr. Ramakrishnan raised the question which has been raised many times about the separation of Posts and Telegraphs. Now, here again let me share my thoughts with you. It is not an easy problem. I have studied it in considerable depth. I have considered, I have pondered I have reffected but an easy solution is not there. Why? I will tell you. There are 1.45 lakh offices, several buildings all India, ten thousand exchanges, ten lakhs of employees. Such volume of transactions as he himself has mentioned. Now, if you decide without any further thought on separation, it may wreck the system. There will be several problems of seniority, juniority and transfers. Sir, when I was practising, I can tell you, you come from Hyderabad, you know it, after States Reorganisation, the problem personnel, their seniority, juniority, emoluments, several writ petitions went and on for several years. Now, what will happen if you separate without considerable thought is that there will be litigation and that will go on for several years. Interests of several employees will be affected. And, it seems to me, Sir, that some Leftist Members may say that I am trying to divide. It seems to me that even among the trade unions there is no whether unanimity about the question P & T should be devided or kept together. The other aspect of it, is, in 1974 divided it on circle level. Has it benefited? There is a question mark in my mind. I

look to other countries. What do I find? The countries which had separated, now are again bringing P and T together. That is not an easy problem which can be solved in a minute or a month. That is why it is taking time.

Then, Sir, the other problem is with regard to telegraph officers... (Interruptions) Those are all individual problems relating to a particular station; I just don't have all those figures. As I told the Speaker of the Lok Sabha when he asked me about one particular exchange, we have ten thousand of them and I told him to give me details of the particular exchange and I can attend to it. There are number of problems in local exchanges and so it will not be possible for me to deal with individual problems raised.

Then, Sir, the point raised by Mr. Jaswant Singh is about section 5 of this Act and section 26 of Postal Act. As far as Postal Act is concerned, there is a report of the Law Commission and on the basis of that, we are bringing in an amendment bill which would come fore the House for consideration very soon, during this Session, and at that time this problem can be gone into, and I also will have the opportunity to reply. But let me tell the House that we propose to accept the major recommendations and some of the provisions which are characterised as objectionable, will be deleted. Just now I do not remember the exact section, but one is there about certificate from the Central Government which we have agreed to delete. So, on that, I will not say anything and when the Bill comes for discussion, I will submit my views. Then, he said about section 5 I think everybody agrees that such a power should exist. The only consideration is that it should not be misused and I am proud to say that it was my party in 1973 which brought the amendment which made the issue justiciable. Earlier section was worded in such a manner that it was not justiciable, we made it so in 1973. Similarly, section 26 of Postal Act will also be amended in that background.

[Shri V N. Gadgil]

Then one misconception is pointed out by Mr. Mohunta which I want to remove when he asked as to how we shall have telecommunication facility in all villages by 1990. I think there is some misunderstanding. What we have stated is we have given the work of dividing India into five kilometre radius hexagons to the National Institute of Economic Growth. They will give us the hexagons; we will identify one place where telecommunication facility will be made available, and so our objective is limited in that sense. We are not saying that by 1990 everybody will get a telephone or every village will get telephone; we are saying that with resources available to us, by 1990 one telecommunication facility will be available in 5 kilometre radius and I think that barring any catastrophe, I personally think that is achievable. Therefore, we have put it as 1990. Finally, some hon. Members raised other points. I am sorry I do not agree with my friend with regard to drafting. He said section 2 sub-clause (i) there is no word like line'. What he probably saw was the extract given at the end of the printed Bill. If he sees the original Act there is sub-section (i) where expression 'line' appears. Then section 11(2)(c) refers to telegraph officers and not Therefore, confusion that he contemplated or the ambiguity, I think will not 'arise.

In regard to amendment of section 7. which is in clause 5, sub-clause (b), it is a matter of opinion. According to him the drafting is intelegant. According to me,- and I hope, I can claim to have some knowledge of law, if not muchthere is nothing wrong with the drafting. In any case—I am not saying something absurd-even supposing the word 'line' does not occur, all that may happen is that it will be redundant. The amendment says 'wherever it occurs'. If it does not occur, it does not occur. It does not matter. Therefore, basically I think, there is nothing wrong with the drafting. Hence, no change in the drafting is necessary. With these words, I conclude.

SHRI CHATURANAN MISHRA: I would like to know, why the Urdu sys-

tem, which was earlier in vogue in Jammu and Kashmir has been stopped?

SHRI V. N. GADGIL: As I said, in regard to any local problem3 of any State or region, I will enquire into them and inform about it.

SHRI R. RAMAKRISHNAN: Please save something about the national communication policy. You said, you will lay it on the Table of the House.

SHRI V. N. GADGIL: In regard to the national communication policy, it is true that I have said in a Press Confea national communication rence that policy will be framed and placed in the next Session of Parliament. I am still hopeful. The draft is ready. But as you are aware communication is not just telecommunication. We have to consult **Broadcasting** Information and Ministry and several other Ministries which are, what is now a fashionable word part of "Information Society". Several departments which are concerned with Information Society will have to be consulted, their views ascertained and a consensus evolved and then only I can come and say before Parliament that this is the national communication policy. I am still hoping that it may be possible for me to bring it forward in this Session.

THE VICE-CHAIRMAN (SHRI SYED REHMAT ALI): I shall now put the amendment moved by Shri Ramakrishnan for reference of the Bill to the Select Committee to the vote of the House.

The question is:

That the Bill further to amend the Indian Telegraph Act, 1885, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:—

- 1. Shri Dipen Ghosh
- 2. Shri R. Mohanarangam

- 3. Shri S. W. Dhabe
- 4. Shri Lal K. Advani
- 5. Shri V. Gopalsamy
- 6. Shri K. Ramamurthy
- 7. Shri Ramanand Yadav
- 8. Shri B. Satyanarayan Reddy
- 9. Shri Kalayan Roy
- 10. Shri M. Kalyanasundaram
- 11. Shri R. Ramakrishnan

by the first with instructions to report week of the next Session.

The Motion was negatived.

(SHR1 VICE_CHAIRMAN THE SYED REHMAT ALI): I shall now put the Motion for consideration moved by the hon. Minister.

The question is:

"That the Bill further to amend the Indian Telegraph Act, 1885, be taken into consideration."

The motion was adopted.

(SHRI VICE-CHAIRMAN THE SYED REHMAT ALI): We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 24 were added to the Bill.

VICE-CHAIRMAN THE SYED REHMAT ALI): We shall now take up clause 1. There is one Government amendment.

SHRI V. N. GADGIL: Sir, I beg to move:

> "That at page 1, line 4, for the flgure "1983" the figure, '1984', be substituted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI SYED REHMAT ALI). The question is:

> "That Clause 1, as amended, stand part of the Bill."

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

THE VICE-CHAIRMAN (SHRI SYED REHMAT ALI): We shall now take up the Enacting Formula.

There is one Government amendment.

SHRI V. N. GADGIL: Sir, I beg to move:

> "That at page 1, line 1, for the word "Thirty-fourth" the word "Thirtyfifth" be substituted."

The question was put and the motion was adopted.

VICE-CHAIRMAN THE SYED REHMAT ALI). The question is:

> "That the Enacting Formula, as amended, stand part of the Bill."

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI V. N. GADGIL: Sir, I beg to move.

"That the Bill, as amended, passed."

The question was put and the motion was adopted.